

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.25/81 HELD

ON 22.03.2016

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 25/81 dated 22.03.2016 of Norms Committee-II for the year 2015-16 was held on 22.03.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
3.	Shri Baljit Singh, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 25/81 dated 22.03.2016 was confirmed by the members.


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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Case No.:8/10/81-ALC2/2015	Party Name: FAIZ & CO.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00229/AM16/	RLA File :03/85/040/00180/AM08/	Lic.No/Date:0310441542 31.08.2007	Defer Date: 03.05.2016
Decision : NC observed that the fresh copy of the application has been forwarded to MoS for re-examination. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.			

Case No.:2/11/81-ALC2/2011	Party Name: DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date: 03.05.2016
Decision : NC observed that the reply of the firm has been referred to DeitY for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 03.05.2016.			

Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date: 03.05.2016
Decision : NC observed that the deficiency letter of the MSME dated 26.02.2016 was issued to the firm. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.			

Case No.:8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 03.05.2016
Decision : NC observed that the reply of the firm has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.			

Case No.:28/22/81-ALC2/2015	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710104272	Defer Date:

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:01/81/050/00465/AM16/	:07/21/040/01181/AM14/	21.05.2014	03.05.2016
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Decision : NC observed that the deficiency letter of the DeitY dated 23.02.2016 was issued to the firm. NC decided to wait for the comments and defer the case.

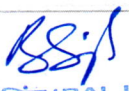
The case stands deferred to 03.05.2016.

6	Case No.:57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date: 03.05.2016
Decision : NC observed that the case has been referred to M/o Mines for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.				

7	Case No.:32/10/81-ALC2/2014	Party Name: DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date: 03.05.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.				

8	Case No.:18/22/81-ALC2/2015	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00455/AM16/	RLA File :07/21/040/00359/AM15/	Lic.No/Date:0710106187 25.07.2014	Defer Date: 03.05.2016
Decision : NC observed that case relates to C&PC, hence a copy of the application may be forwarded to C&PC seeking their comments and case may be deferred. The case stands deferred to 03.05.2016.				

9	Case No.:25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date: 03.05.2016
Decision : NC observed that the case has been referred to MNRE for comments. NC decided to wait for their comments and defer the case.				


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The case stands deferred to 03.05.2016.

Case No.:3/22/81-ALC2/2015	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Approved
HQ File :01/81/050/00440/AM16/	RLA File :34/24/040/00171/AM15/	Lic.No/Date:3410040605 08.10.2014	
Decision : NC decided to ratify the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/10 dated 22 /03/2016 as under: 1. Word "Cathode" may be deleted from the description of export item. 2. Taking clue from SION C-1189, quantity of import item namely, copper scrap may be allowed as 9508.6 MT as 1.04 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

Case No.:7/16/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00532/AM15/	RLA File :07/24/040/00259/AM15/	Lic.No/Date:0710106893 28.10.2014	Defer Date: 03.05.2016
Decision : NC deliberated the comments furnished by C&PC vide O.M. No.46011/211/2005-PC.II(Pt. File) dated 01.02.2016 and felt that wastage of import items has not been indicated. NC decided to refer back the comments to C&PC for further examination and with a request to furnish comments alongwith item wise wastage. The statement need not contain duty scheme. Chairman also felt that number of inputs for a rotor blade seemed on higher side. The size/dimension of rotor blade (Export Product) should also be indicated. The case stands deferred to 03.05.2016.			

Case No.:21/1/81-ALC2/2015	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00021/AM16/	RLA File :03/94/040/00906/AM15/	Lic.No/Date:0310792364 24.12.2014	Defer Date: 03.05.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.			

Case No.:23/1/81-ALC2/2015	Party Name:AMARTARA PVT. LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
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HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date: 03.05.2016
Decision : NC observed that the case has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 03.05.2016.			

Case No.: 16/1/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:25/81- ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00016/AM16/	RLA File :09/24/040/00617/AM15/	Lic.No/Date:0910061590 04.02.2015	Defer Date: 03.05.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 03.05.2016.			

Case No.: 12/1/81-ALC2/2015	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:25/81- ALC2/2015 22.03.2016	Approved
HQ File :01/81/050/00012/AM16/	RLA File :05/23/040/00505/AM15/	Lic.No/Date:0510393095 05.02.2015	
Decision : NC decided to ratify the norms for above AA as per the written comments of the DC(MSME) vide their U.O. No.30(10)/15-ME dated 15.02.2016(Copy enclosed)			
RA may take suitable consequential action accordingly.			

Case No.: 6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:25/81- ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date: 03.05.2016
Decision : NC observed that the case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 03.05.2016.			

Case No.: 37/22/81-ALC2/2015	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:25/81- ALC2/2015 22.03.2016	Approved
HQ File :01/81/050/00474/AM16/	RLA File :05/24/040/00518/AM15/	Lic.No/Date:0510393138 11.02.2015	
Decision : NC decided to ratify the norms on repeat basis for above AA as per the written			

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comments of the DIPP vide their U.O. No.12/23/2016-TSW/17 dated 22 /03/2016 as under:

1. Quantity of import item may be allowed as applied for i.e. 225 MT as 1.10 Kgs./Kg. content in the export product

RA may take suitable consequential action accordingly.

18	Case No.:3/1/81-ALC2/2015	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00003/AM16/	RLA File :07/24/040/00309/AM15/	Lic.No/Date:0710107605 12.02.2015	Defer Date: 03.05.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.				

19	Case No.:54/1/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00054/AM16/	RLA File :07/24/040/00392/AM15/	Lic.No/Date:0710107626 18.02.2015	Defer Date: 03.05.2016
Decision : NC deliberated the comments furnished by C&PC vide O.M. No.46011/211/2005-PC.II(Pt. File) dated 01.02.2016 and felt that wastage of import items has not been indicated. NC decided to refer back the comments to C&PC for further examination and with a request to furnish comments alongwith item wise wastage. The statement need not contain duty scheme. Chairman also felt that number of inputs for a rotor blade seemed on higher side. The size/dimension of rotor blade (Export Product) should also be indicated. The case stands deferred to 03.05.2016.				

20	Case No.:2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date:22.03.2016
Decision : NC observed that case has been referred to MNRE for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.				

21	Case No.:21/16/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:25/81-ALC2/2015	Status: Deferred
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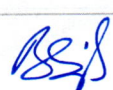
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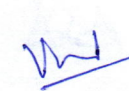
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HQ File :01/81/050/00296/AM16/	RLA File :13/24/040/00003/AM16/	Lic.No/Date:1310047857 06.05.2015	Defer Date: 03.05.2016
Decision : NC noted that MSME Deficiency letter was issued to the company on 12.01.2016 followed by reminder on 04.01.2016. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 03.05.2016.			

Case No.: 31/13/81-ALC2/2015	Party Name:FLASH FORGE PVT LTD	Meet No/Date:25/81- ALC2/2015 22.03.2016	Rejected
HQ File :01/81/050/00264/AM16/	RLA File :03/94/040/00145/AM16/	Lic.No/Date:0310796351 01.06.2015	
22	Decision : NC noted that MSME Deficiency letter was issued to the company on 02.12.2015 followed by reminder dated 04.01.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.		

Case No.: 6/10/81-ALC2/2015	Party Name:GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:25/81- ALC2/2015 22.03.2016	Approved
HQ File :01/81/050/00227/AM16/	RLA File :03/94/040/00152/AM16/	Lic.No/Date:0310796420 04.06.2015	
23	Decision : NC decided to ratify the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/23 dated 22 /03/2016 as under: 1. Quantity of import item may be allowed as 1.439 Kgs./Kg. content in export items as claimed by the firm. RA may take suitable consequential action accordingly.		

Case No.: 12/13/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:25/81- ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date: 03.05.2016
24	Decision : NC observed that case has been referred to MNRE for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.		


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25	Case No.:30/22/81-ALC2/2015	Party Name:FAIZ & CO.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Approved
	HQ File :01/81/050/00467/AM16/	RLA File :03/94/040/00210/AM16/	Lic.No/Date:0310796713 18.06.2015	
	Decision : NC decided to ratify the norms for above AA as per the written comments of the Mos vide their U.O. No.2(19)/2015-TWdated08.02.2016 (Copy enclosed). RA may take suitable consequential action accordingly.			

26	Case No.:35/22/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:25/81-ALC2/2015 22.03.2016	Approved
	HQ File :01/81/050/00472/AM16/	RLA File :03/95/040/01106/AM15/	Lic.No/Date:0310796898 26.06.2015	
	Decision : NC decided to ratify the norms for above AA as per the written comments of the MSME vide their U.O. No.TL-13024/34/2016-MMM AND A-DCMSME/49 dated 11.02.2016(Copy enclosed). RA may take suitable consequential action accordingly.			

27	Case No.:27/13/81-ALC2/2015	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00260/AM16/	RLA File :03/94/040/00236/AM16/	Lic.No/Date:0310796934 29.06.2015	Defer Date: 03.05.2016
	Decision : NC observed that reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.			

28	Case No.:20/13/81-ALC2/2015	Party Name: SURAJ LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Rejected
	HQ File :01/81/050/00253/AM16/	RLA File :08/24/040/00098/AM16/	Lic.No/Date:0810135589 01.07.2015	
	Decision : NC noted that DIPP Deficiency letter was issued to the company on 02.12.2015 followed by reminder dated 04.01.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

29	Case No.:9/13/81-ALC2/2015	Party Name:METAL ENGINEERING & TREATMENT CO. PVT. LTD.,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
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HQ File :01/81/050/00242/AM16/	RLA File :02/24/040/00060/AM16/	Lic.No/Date:0210205966 09.07.2015	Defer Date: 03.05.2016
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Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 03.05.2016.

Case No.: 22/16/81-ALC2/2015	Party Name: L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date: 25/81- ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00297/AM16/	RLA File :34/24/040/00110/AM16/	Lic.No/Date:3410041368 10.07.2015	Defer Date: 03.05.2016

Decision : NC observed that the company has requested for one month time to furnish the reply. NC decided to allow time to the company to furnish reply and defer the case.

The case stands deferred to 03.05.2016.

Case No.: 29/22/81- ALC2/2015	Party Name: HONDA SIEL POWER PRODUCTS LTD.	Meet No/Date: 25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00466/AM16/	RLA File :05/23/040/00126/AM16/	Lic.No/Date:0510395001 20.07.2015	Defer Date: 03.05.2016

Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 03.05.2016.

Case No.: 28/13/81-ALC2/2015	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date: 25/81-ALC2/2015 22.03.2016	Rejected
HQ File :01/81/050/00261/AM16/	RLA File :03/94/040/00278/AM16/	Lic.No/Date:0310797468 21.07.2015	

Decision : NC noted that DHI Deficiency letter was issued to the company on 02.12.2015 followed by reminder dated 04.01.2016. Since, no reply was received from the company despite reminder, the committee decided to **reject** the case with direction to firm to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.: 2/22/81- ALC2/2015	Party Name: CHANANA UDYOG	Meet No/Date: 25/81-ALC2/2015 22.03.2016	Closed
HQ File :01/81/050/00439/AM16/	RLA File :33/21/040/00007/AM16/	Lic.No/Date:3310030218 22.07.2015	

Decision : DGFT, Panipat intimated that norms for AA already been issued under fixed norms (SION C-22). NC decided to **close** the case.

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RA may take suitable consequential action accordingly.

Case No.: 25/13/81-ALC2/2015	Party Name: STEEL GEMS	Meet No/Date: 25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00258/AM16/	RLA File :03/95/040/00309/AM16/	Lic.No/Date:0310797570 23.07.2015	Defer Date: 03.05.2016
34 Decision : NC noted that DIPP Deficiency letter was issued to the company on 12.01.2016 followed by reminder dated 24.02.2016. Reply of the company is still awaited. NC decided to wait for the reply of the company and defer the case. The case stands deferred to 03.05.2016.			

Case No.: 30/13/81-ALC2/2015	Party Name: STEEL GEMS,	Meet No/Date: 25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00263/AM16/	RLA File :03/95/040/00310/AM16/	Lic.No/Date:0310797567 23.07.2015	Defer Date: 03.05.2016
35 Decision : NC noted that DIPP Deficiency letter was issued to the company on 12.01.2016 followed by reminder dated 24.02.2016. Reply of the company is still awaited. NC decided to wait for the reply of the company and defer the case. The case stands deferred to 03.05.2016.			

Case No.: 19/22/81-ALC2/2015	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00456/AM16/	RLA File :04/24/040/00105/AM16/	Lic.No/Date:0410160831 23.07.2015	Defer Date: 03.05.2016
36 Decision : NC observed that copy of the application to be forwarded to DIPP and defer the case. The case stands deferred to 03.05.2016.			

Case No.: 31/22/81-ALC2/2015	Party Name: HINDALCO INDUSTRIES LIMITED	Meet No/Date: 25/81-ALC2/2015 22.03.2016	Approved
HQ File :01/81/050/00468/AM16/	RLA File :34/24/040/00106/AM16/	Lic.No/Date:3410041394 23.07.2015	
37 Decision : NC decided to ratify the norms for above AA as per the written comments of the DIPP vide their U.O. No12/23/2016-TSW/37 dated 22 /03/2016 as under: 1. Word "Cathode" may be deleted from the description of export item. 2. Quantity of import item namely, copper anodes may be allowed as 4975 MT as 1.02 Kgs./Kg. content in the export products.			

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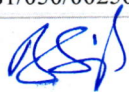
RA may take suitable consequential action accordingly.

Case No.:32/22/81-ALC2/2015	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Approved
HQ File :01/81/050/00469/AM16/	RLA File :34/24/040/00105/AM16/	Lic.No/Date:3410041396 23.07.2015	
38 Decision : NC decided to ratify the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/38 dated 22 /03/2016 as under: 1. Quantity of import item namely, copper cathodes may be allowed as applied for i.e. 5000 MT as 1.0004 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

Case No.:34/22/81-ALC2/2015	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Approved
HQ File :01/81/050/00471/AM16/	RLA File :34/24/040/00104/AM16/	Lic.No/Date:3410041395 23.07.2015	
39 Decision : NC decided to ratify the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/39 dated 22 /03/2016 as under: 1. Word "Cathode" may be deleted from the description of export item. 2. Taking clue from SION C-1189, quantity of import item namely, copper scrap may be allowed as 4754.3 MT as 1.04 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

Case No.:29/13/81-ALC2/2015	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00262/AM16/	RLA File :03/94/040/00134/AM16/	Lic.No/Date:0310797631 24.07.2015	Defer Date: 03.05.2016
40 Decision : NC decided to send deficiency letter to firm as written comments of DHI vide their UO No.TSW(B)/3(192)/2015 dated nil. NC decided to defer the case. The case stands deferred to 03.05.2016.			

Case No.:17/13/81-ALC2/2015	Party Name:FRICITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:25/81-ALC2/2015 22.03.2016	Approved
HQ File :01/81/050/00250/AM16/	RLA File :05/23/040/00169/AM16/	Lic.No/Date:0510395085 27.07.2015	


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Decision : NC decided to **ratify** the norms for above AA as per the written comments of the O/o DC (MSME) vide their ID Note No.30(167)/15-ME dated 07.03.2016 (Copy enclosed).

RA may take suitable consequential action accordingly.

42	Case No.: 32/13/81-ALC2/2015	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Rejected
	HQ File :01/81/050/00265/AM16/	RLA File :03/94/040/00316/AM16/	Lic.No/Date:0310797682 27.07.2015	
	Decision : NC noted that MoS Deficiency letter was issued to the company on 02.12.2015 followed by reminder dated 04.01.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

43	Case No.: 16/16/81-ALC2/2015	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00291/AM16/	RLA File :22/24/040/00025/AM16/	Lic.No/Date:2210015272 28.07.2015	Defer Date: 03.05.2016
	Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.			

44	Case No.: 20/22/81-ALC2/2015	Party Name:SAGE METALS LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Approved
	HQ File :01/81/050/00457/AM16/	RLA File :05/24/040/00223/AM16/	Lic.No/Date:0510395171 04.08.2015	
	Decision : NC decided to ratify the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/44 dated 22 /03/2016 as under: - Words “containing M.S.Pipes: 200 MT, Zinc Alloy components:23.585 MT, M.S. Screws: 25 MT. and Steel Gland Rings : 2 MT ” may be suffixed with the description of export product. - Word” relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 220000 Kgs. as 1.10 Kgs./kg. content in export items after taking clue from SION C-203. - Word “relevant” may be prefixed with the description of import item at Sl. No.2 and its quantity may be allowed as 25000 Kgs. as 1.06 Kgs./Kg. content in the export products. - Quantities of import items at Sl. No. 3 & 4 may be allowed on net to net basis.			

RA may take suitable consequential action accordingly.

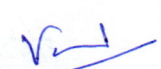
Case No.:21/22/81-ALC2/2015	Party Name:SAGE METALS LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Approved
HQ File :01/81/050/00458/AM16/	RLA File :05/24/040/00225/AM16/	Lic.No/Date:0510395172 04.08.2015	
Decision : NC decided to ratify the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/44 dated 22 /03/2016 as under: 1. Word “relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 55000 Kgs. as 1.10 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

Case No.:27/22/81-ALC2/2015	Party Name:INDO COOL COMPOSITES PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00464/AM16/	RLA File :04/24/040/00114/AM16/	Lic.No/Date:0410160874 05.08.2015	Defer Date: 03.05.2016
Decision : NC observed that case has been referred to C&PC for their comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.			

Case No.:19/16/81-ALC2/2015	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00294/AM16/	RLA File :05/23/040/00609/AM15/	Lic.No/Date:0510395223 06.08.2015	Defer Date: 03.05.2016
Decision : NC observed that the deficiency letter of the DIPP was issued to the company on 26.02.2016. NC decided to wait for the reply of company and defer the case. The case stands deferred to 03.05.2016.			

Case No.:2/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00277/AM16/	RLA File :03/95/040/00209/AM16/	Lic.No/Date:0310798012 07.08.2015	Defer Date: 03.05.2016
Decision : NC observed that the Company has requested for extension of time by 4 to 5 months as they had not completed import and export obligation. The company has informed that it will take at least 4 to 5 months to complete their import and export obligation for the			


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above mentioned advance authorization. NC decided that non submission of documents by Company before the final disposal of case by NC will be at the risk of the firm.

The case stands deferred to 03.05.2016.

Case No.:4/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00279/AM16/	RLA File :03/95/040/00048/AM16/	Lic.No/Date:0310798004 07.08.2015	Defer Date: 03.05.2016
49	Decision : NC observed that the Company has requested for extension of time by 4 to 5 months as they had not completed import and export obligation. The company has informed that it will take at least 4 to 5 months to complete their import and export obligation for the above mentioned advance authorization. NC decided that non submission of documents by Company before the final disposal of case by NC will be at the risk of the firm. The case stands deferred to 03.05.2016.		

Case No.:5/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00280/AM16/	RLA File :03/95/040/00152/AM16/	Lic.No/Date:0310798003 07.08.2015	Defer Date: 03.05.2016
50	Decision : NC observed that the Company has requested for extension of time by 4 to 5 months as they had not completed import and export obligation. The company has informed that it will take at least 4 to 5 months to complete their import and export obligation for the above mentioned advance authorization. NC decided that non submission of documents by Company before the final disposal of case by NC will be at the risk of the firm. The case stands deferred to 03.05.2016.		

Case No.:7/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00282/AM16/	RLA File :03/95/040/00215/AM16/	Lic.No/Date:0310798005 07.08.2015	Defer Date: 03.05.2016
51	Decision : NC observed that the Company has requested for extension of time by 4 to 5 months as they had not completed import and export obligation. The company has informed that it will take at least 4 to 5 months to complete their import and export obligation for the above mentioned advance authorization. NC decided that non submission of documents by Company before the final disposal of case by NC will be at the risk of the firm. The case stands deferred to 03.05.2016.		

52	Case No.:24/22/81-ALC2/2015	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
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HQ File :01/81/050/00461/AM16/	RLA File :34/24/040/00138/AM16/	Lic.No/Date:3410041438 07.08.2015	Defer Date: 03.05.2016
Decision : NC observed that case has been referred to DHI for their comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 03.05.2016.			

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Case No.: 23/22/81-ALC2/2015	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00460/AM16/	RLA File :34/21/040/00225/AM16/	Lic.No/Date:3410041452 12.08.2015	Defer Date: 03.05.2016

Decision : NC observed that case has been referred to DHI for their comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 03.05.2016.

Case No.: 17/16/81-ALC2/2015	Party Name: MULTISPHERE POWER SOLUTIONS PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00292/AM16/	RLA File :05/24/040/00138/AM16/	Lic.No/Date:0510395316 14.08.2015	Defer Date: 03.05.2016
54	Decision : NC observed that the deficiency letter of the DeitY dated 28.01.2016 was issued to the firm followed with a reminder dated 24.02.2016. Reply of the firm is still awaited. NC decided to wait for the reply of firm and defer the case.		
	The case stands deferred to 03.05.2016.		

Case No.:17/22/81-ALC2/2015	Party Name: ASTA INDIA PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00454/AM16/	RLA File :34/24/040/00137/AM16/	Lic.No/Date:3410041462 17.08.2015	Defer Date: 03.05.2016
Decision : NC decided to send deficiency letter to firm for the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/55 dated 22 /03/2016 as under:			
55 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 2. Specific use of import item at Sl. No. 4(Epoxy 2 Transparent) in the export product and basis for its quantity.			
The case stands deferred to 03.05.2016.			

56	Case No.:18/16/81-ALC2/2015	Party Name: ATC PRECISION COMPONENTS P LTD	Meet No/Date:25/81-ALC2/2015 22.03.2016	Rejected
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HQ File :01/81/050/00293/AM16/	RLA File :05/23/040/00209/AM16/	Lic.No/Date:0510395360 19.08.2015	
Decision : NC noted that DeitY Deficiency letter was issued to the company on 19.11.2015 followed by reminder dated 05.01.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

Case No.:34/16/81-ALC2/2015	Party Name: COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00309/AM16/	RLA File :11/24/040/00003/AM16/	Lic.No/Date:1110028157 19.08.2015	Defer Date: 03.05.2016
57	Decision : NC observed that case was referred to DHI for their comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.		

Case No.:11/10/81-ALC2/2015	Party Name:GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Approved
HQ File :01/81/050/00232/AM16/	RLA File :03/94/040/00398/AM16/	Lic.No/Date:0310798312 20.08.2015	
58	Decision : NC decided to ratify the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/58 dated 22 /03/2016 as under: 1. Quantity of import item may be allowed as 1.439 Kgs./Kg. content in export items as claimed by the firm. RA may take suitable consequential action accordingly.		

Case No.:3/16/81-ALC2/2015	Party Name:SEAM INDUSTRIES LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00278/AM16/	RLA File :03/95/040/00319/AM16/	Lic.No/Date:0310798367 21.08.2015	Defer Date: 03.05.2016
59	Decision : NC observed that case was referred to DHI for their comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.		

Case No.:26/22/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
60			

HQ File :01/81/050/00463/AM16/	RLA File :05/23/040/00207/AM16/	Lic.No/Date:0510395407 24.08.2015	Defer Date: 03.05.2016
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Decision : NC decided to send deficiency letter to firm for the above AA as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/60 dated 22 /03/2016 as under:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise.
2. Total coating/lining areas in export items supported by length and diameters of export items.
3. Thickness of 3LPP coating and CWC coating in pipes (export item at Sl. No. 1).
4. Thickness of HSS coating and CWC coating in bends (export item at Sl. No. 1).
5. Detailed calculations/basis for the quantities of import items at Sl. No. 2 & 4 to 9, supported by coating/lining thicknesses and coating/lining areas in the export products and wastages claimed at each stage of manufacture.
6. Manufacturing activities on import items at Sl. No. 12 to 15 (Anodes) & 17 to 19 (Monel)
7. Detailed calculations/basis for its quantities of import items at Sl. No. 10 to 19.

RA may take suitable consequential action accordingly.

Case No.: 9/16/81-ALC2/2015	Party Name: SEAM INDUSTRIES LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00284/AM16/	RLA File :03/95/040/00320/AM16/	Lic.No/Date:0310798495 26.08.2015	Defer Date: 03.05.2016

61 **Decision :** NC observed that the deficiency letter of the DHI was issued to the firm on 28.01.2016 followed with a reminder dated 24.02.2016. Reply of the firm is still awaited. NC decided to wait for the reply of firm and defer the case.

The case stands deferred to 03.05.2016.

Case No.: 29/16/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00304/AM16/	RLA File :03/95/040/00380/AM16/	Lic.No/Date:0310798485 26.08.2015	Defer Date: 03.05.2016

62 **Decision :** NC observed that the deficiency letter of the DIPP was issued to the firm on 28.01.2016 followed with a reminder dated 24.02.2016. Reply of the firm is still awaited. NC decided to wait for the reply of firm and defer the case.

The case stands deferred to 03.05.2016.

Case No.: 30/16/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310798510	Defer Date:

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V.K.
विनायक कुमार कश्यप
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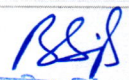
:01/81/050/00305/AM16/	:03/95/040/00379/AM16/	27.08.2015	03.05.2016
Decision : NC observed that the deficiency letter of the DIPP was issued to the firm on 28.01.2016 followed with a reminder dated 24.02.2016. Reply of the firm is still awaited. NC decided to wait for the reply of firm and defer the case.			
The case stands deferred to 03.05.2016.			

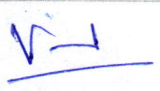
Case No.:16/22/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00453/AM16/	RLA File :03/95/040/01099/AM15/	Lic.No/Date:0310798522 27.08.2015	Defer Date: 03.05.2016
64	Decision : NC observed that the deficiency letter of the DIPP was issued to the firm on 09.02.2016. Reply of the firm is still awaited. NC decided to wait for the reply of firm and defer the case.		
The case stands deferred to 03.05.2016.			

	Case No.: 45/16/81-ALC2/2015	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Rejected
	HQ File :01/81/050/00320/AM16/	RLA File :03/95/040/01017/AM15/	Lic.No/Date:0310798561 28.08.2015	
65	Decision : NC noted that DIPP Deficiency letter was issued to the company on 02.12.2015 followed with reminder dated 04.01.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC.			
	RA may take suitable consequential action accordingly.			

66	Case No.:46/16/81-ALC2/2015	Party Name: EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Closed
	HQ File :01/81/050/00321/AM16/	RLA File :02/24/040/00115/AM16/	Lic.No/Date:0210206118 08.09.2015	
	Decision : NC observed that firm has requested to RA, Kolkata for cancellation above AA and decided to close the above case.			
	RA may take suitable consequential action accordingly.			

Case No.:47/16/81-ALC2/2015	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Closed
HQ File :01/81/050/00322/AM16/	RLA File :02/24/040/00119/AM16/	Lic.No/Date:0210206119 08.09.2015	
67	Decision : NC observed that firm has requested to RA, Kolkata for cancellation above AA		


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and decided to **close** the above case.

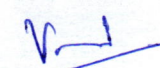
RA may take suitable consequential action accordingly.

Case No.:11/16/81-ALC2/2015	Party Name:ITP ELECTRONICS PRIVATE LTD	Meet No/Date:25/81-ALC2/2015 22.03.2016	Rejected
HQ File :01/81/050/00286/AM16/	RLA File :05/23/040/00238/AM16/	Lic.No/Date:0510395565 09.09.2015	
68	Decision : NC noted that DIPP deficiency letter was issued to the company on 02.12.2015 followed by reminder dated 04.01.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.		

Case No.:22/22/81-ALC2/2015	Party Name:SAKAR INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Approved
HQ File :01/81/050/00459/AM16/	RLA File :08/24/040/00175/AM16/	Lic.No/Date:0810136026 10.09.2015	
69	Decision : NC decided to ratify the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/69 dated 22 /03/2016 as under: 1. Taking clue from SION C-27, quantity of import item namely, Remelted Aluminium Ingots/ Aluminium Ingots may be allowed as applied for i.e. 840 MT as 1.05 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.		

Case No.:36/16/81-ALC2/2015	Party Name:R.R.KABEL LIMITED,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00311/AM16/	RLA File :03/95/040/00437/AM16/	Lic.No/Date:0310798899 15.09.2015	Defer Date: 03.05.2016
70	Decision : NC decided to send a deficiency letter to the firm as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/70 dated 22 /03/2016 as under: Information submitted by the firm vide their letter dated 25/01/2016 is incomplete and they may be asked to submit the following information: 1. Voltage rating of cables. 2. Details of import item at Sl. No. 3 and its specific use in export item 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.		


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The case stand deferred to 03.05.2016.

Case No.:38/16/81-ALC2/2015	Party Name:R.R.KABEL LIMITED,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00313/AM16/	RLA File :03/95/040/00438/AM16/	Lic.No/Date:0310798900 15.09.2015	Defer Date: 03.05.2016
Decision : NC decided to send a deficiency letter to the firm as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/71 dated 22 /03/2016 as under:			
Information submitted by the firm vide their letter dated 25/01/2016 is incomplete and they may be asked to submit the following information: 1. Voltage rating of cables. 2. Details of import items at Sl. No. 2 & 3 and thier specific use in export item 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.			
The case stand deferred to 03.05.2016.			

Case No.:4/22/81-ALC2/2015	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00441/AM16/	RLA File :07/24/040/00202/AM16/	Lic.No/Date:0710108756 21.09.2015	Defer Date: 03.05.2016
Decision : NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under:			
Information in respect of S.No. 4, 5, 11 &11A of Standard Deficiency Letter - Export Product wise.			
The case stands deferred to 03.05.2016.			

Case No.:37/19/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00395/AM16/	RLA File :13/24/040/00028/AM16/	Lic.No/Date:1310047992 01.10.2015	Defer Date: 03.05.2016
Decision : NC decided to send deficiency letter to firm as per written comments of MSME UO Note no. TL-13/2/2016-MMM&A-DCMSME dated 10.2.2016(copy enclosed).			
The case stands deferred to 03.05.2016.			


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74	Case No.:1/19/81-ALC2/2015	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:25/81- ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00359/AM16/	RLA File :04/24/040/00157/AM16/	Lic.No/Date:0410161073 07.10.2015	Defer Date: 03.05.2016
Decision : NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under: Information in respect of S.No. 4, 5, 11 & 11A of Standard Deficiency Letter - Export Product wise. The case stands deferred to 03.05.2016.				

75	Case No.:1/16/81-ALC2/2015	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:25/81- ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00276/AM16/	RLA File :32/24/040/00024/AM16/	Lic.No/Date:3210077722 08.10.2015	Defer Date: 03.05.2016
Decision : NC observed that reply of the company received and being sent to DHI for their comments and decided to defer the case. The case stands deferred to 03.05.2016.				

76	Case No.:1/22/81- ALC2/2015	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00438/AM16/	RLA File :11/24/040/00005/AM16/	Lic.No/Date:1110028166 08.10.2015	Defer Date: 03.05.2016
Decision : NC observed that case was referred to DHI for their comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.				

77	Case No.:21/19/81- ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00379/AM16/	RLA File :03/95/040/00467/AM16/	Lic.No/Date:0310799369 13.10.2015	Defer Date: 03.05.2016
Decision : NC observed that deficiency of letter of DIPP was sent to firm on 26.02.2016. The reply from the firm still awaited. NC decided to send a reminder to firm and defer the case. The case stands deferred to 03.05.2016.				


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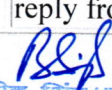
78	Case No.:26/19/81-ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00384/AM16/	RLA File :03/95/040/00413/AM16/	Lic.No/Date:0310799368 13.10.2015	Defer Date: 03.05.2016
	Decision : NC observed that deficiency of letter of DIPP was sent to firm on 26.02.2016. The reply from the firm still awaited. NC decided to defer the case. The case stands deferred to 03.05.2016.			

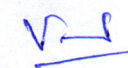
79	Case No.:27/19/81-ALC2/2015	Party Name:JSW STEEL COATED PRODUCTS LIMITED,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00385/AM16/	RLA File :03/94/040/00504/AM16/	Lic.No/Date:0310799390 13.10.2015	Defer Date: 03.05.2016
	Decision : NC observed that deficiency of letter of MoS was sent to firm on 26.02.2016. The reply from the firm still awaited. NC decided to send a reminder to firm and defer the case. The case stands deferred to 03.05.2016.			

80	Case No.:28/19/81-ALC2/2015	Party Name:JSW STEEL COATED PRODUCTS LIMITED,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00386/AM16/	RLA File :03/94/040/00509/AM16/	Lic.No/Date:0310799391 13.10.2015	Defer Date: 03.05.2016
	Decision : NC observed that deficiency of letter of MoS was sent to firm on 26.02.2016. The reply from the firm still awaited. NC decided to defer the case. The case stands deferred to 03.05.2016.			

81	Case No.:9/22/81-ALC2/2015	Party Name:JSW STEEL COATED PRODUCTS LIMITED,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00446/AM16/	RLA File :03/94/040/00514/AM16/	Lic.No/Date:0310799394 13.10.2015	Defer Date: 03.05.2016
	Decision : NC observed that deficiency of letter of MoS was sent to firm on 26.02.2016. The reply from the firm still awaited. NC decided to defer the case. The case stands deferred to 03.05.2016.			

82	Case No.:32/19/81-ALC2/2015	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00390/AM16/	RLA File :05/23/040/00301/AM16/	Lic.No/Date:0510395912 14.10.2015	Defer Date: 03.05.2016
	Decision : NC observed that deficiency of letter of DIPP was sent to firm on 26.02.2016. The reply from the firm still awaited. NC decided to defer the case.			


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The case stands deferred to 03.05.2016.

83	Case No.:43/19/81-ALC2/2015	Party Name:PENGUIN PETROLEUM SERVICES PVT.LTD,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Approved
	HQ File :01/81/050/00401/AM16/	RLA File :03/95/040/00502/AM16/	Lic.No/Date:0310799408 14.10.2015	
Decision : NC decided to ratify the norms for above AA as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/83 dated 22 /03/2016 as under: 1. I/D of export item may be corrected as 4.85". 2. I/D of import item may be corrected as 4.74". 3. Quantity of import item may be allowed as 180 Nos. on net to net basis. Weight of import item may accordingly be reduced as 36.193 MT.				
RA may take suitable consequential action accordingly.				

84	Case No.:11/19/81-ALC2/2015	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00369/AM16/	RLA File :02/24/040/00129/AM16/	Lic.No/Date:0210206235 15.10.2015	Defer Date: 03.05.2016
Decision : NC observed that reply of the firm to deficiency letter received and being sent to DIPP for comments. NC decided to defer the case.				
The case stands deferred to 03.05.2016.				

85	Case No.:2/19/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00360/AM16/	RLA File :09/24/040/00421/AM16/	Lic.No/Date:0910062760 21.10.2015	Defer Date: 03.05.2016
Decision : NC observed that deficiency of letter of DHI was sent to firm on 26.02.2016. The reply from the firm still awaited. NC decided to defer the case.				
The case stands deferred to 03.05.2016.				

86	Case No.:4/19/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00362/AM16/	RLA File :09/24/040/00422/AM16/	Lic.No/Date:0910062759 21.10.2015	Defer Date: 03.05.2016
Decision : NC observed that deficiency of letter of DHI was sent to firm on 08.01.2016. The				


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reply from the firm still awaited. NC decided to defer the case.

The case stands deferred to 03.05.2016.

87	Case No.:35/19/81-ALC2/2015	Party Name:RSAL STEEL PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00393/AM16/	RLA File :56/24/040/00032/AM16/	Lic.No/Date:5610004726 23.10.2015	Defer Date: 03.05.2016
	Decision : NC observed that reply of the firm has been referred to MoS for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.			

88	Case No.:36/19/81-ALC2/2015	Party Name:RSAL STEEL PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Approved
	HQ File :01/81/050/00394/AM16/	RLA File :56/24/040/00031/AM16/	Lic.No/Date:5610004725 23.10.2015	
	Decision : NC decided to ratify the norms for above AA as per the written comments of the MoS vide their U.O. No.2(23)/2015-TW-Vol-I dated 16.02.2016 (copy enclosed).			

89	Case No.:29/19/81-ALC2/2015	Party Name:JSW STEEL COATED PRODUCTS LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00387/AM16/	RLA File :03/94/040/00566/AM16/	Lic.No/Date:0310799699 27.10.2015	Defer Date: 03.05.2016
	Decision : NC observed that deficiency of letter of MoS was sent to firm on 26.02.2016. The reply from the firm still awaited. NC decided to send a reminder to firm and defer the case. The case stands deferred to 03.05.2016.			

90	Case No.:6/22/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00443/AM16/	RLA File :10/24/040/00064/AM16/	Lic.No/Date:1010059305 30.10.2015	Defer Date: 03.05.2016
	Decision : NC observed that the deficiency letter of the DeitY dated 22.02.2016 was issued to the firm. Reply of the firm is awaited. NC decided to wait for the reply of the firm and defer the case. The case stands deferred to 03.05.2016.			

91	Case No.:3/19/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
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B.S.
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V.K.
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HQ File :01/81/050/00361/AM16/	RLA File :09/24/040/00463/AM16/	Lic.No/Date:0910062830 03.11.2015	Defer Date: 03.05.2016
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Decision : NC observed that deficiency of letter of DHI was sent to firm on 26.02.2016. The reply from the firm still awaited. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 03.05.2016.

Case No.: 5/19/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00363/AM16/	RLA File :09/24/040/00462/AM16/	Lic.No/Date:0910062829 03.11.2015	Defer Date: 03.05.2016

Decision : NC observed that deficiency of letter of DHI was sent to firm on 26.02.2016. The reply from the firm still awaited. NC decided to defer the case.

The case stands deferred to 03.05.2016.

Case No.: 9/19/81-ALC2/2015	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00367/AM16/	RLA File :02/24/040/00147/AM16/	Lic.No/Date:0210206259 05.11.2015	Defer Date: 03.05.2016

Decision : NC observed that deficiency of letter of DIPP was sent to firm on 09.02.2016. The reply from the firm still awaited. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 03.05.2016.

Case No.: 7/22/81-ALC2/2015	Party Name:POSCO MAHARASHTRA STEEL PVT. LTD.,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00444/AM16/	RLA File :03/95/040/00527/AM16/	Lic.No/Date:0310800059 05.11.2015	Defer Date: 03.05.2016

Decision : NC observed that deficiency of letter of MoS was sent to firm on 18.02.2016. The reply from the firm still awaited. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 03.05.2016.

Case No.: 38/22/81-ALC2/2015	Party Name:BILCARE LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
HQ File :01/81/050/00475/AM16/	RLA File :31/83/040/00098/AM16/	Lic.No/Date:3110065766 24.11.2015	Defer Date: 03.05.2016

Decision : NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case.

Baljit Singh
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Vinod Kumar Kashyap
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The case stands deferred to 03.05.2016.

96	Case No.:25/22/81-ALC2/2015	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	Defer Date: 03.05.2016
	Decision : NC observed that case was referred to DoT for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.			

97	Case No.:11/22/81-ALC2/2015	Party Name:TRISHUL EXOTIC (P) LTD.,	Meet No/Date:25/81-ALC2/2015 22.03.2016	Approved
	HQ File :01/81/050/00448/AM16/	RLA File :05/24/040/00425/AM16/	Lic.No/Date:0510396517 03.12.2015	
	Decision : NC decided to ratify the norms for above AA on repeat basis as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/97 dated 22 /03/2016 as under:			
	1. Words “other than rectangular/square shape & containing 250000 Kgs. of Non-Magnetic Stainless Steel (Grade 201) ” may be suffixed with the description of export product. 2. Words “of relevant grade & thickness” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 325000 Kgs. as 1.30 Kgs./Kg. content in the export products as per SION C-832.			
	RA may take suitable consequential action accordingly.			

98	Case No.:5/22/81-ALC2/2015	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00442/AM16/	RLA File :52/24/040/00066/AM16/	Lic.No/Date:5210041712 15.12.2015	Defer Date: 03.05.2016
	Decision : NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under:			
	Information in respect of S.No. 4, 5, 11 &11A of Standard Deficiency Letter - Export Product wise.			
	The case stands deferred to 03.05.2016.			

99	Case No.:12/22/81-ALC2/2015	Party Name:ELEC STEEL PROCESSING INDUSTRIES	Meet No/Date:25/81-ALC2/2015 22.03.2016	Approved
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HQ File :01/81/050/00449/AM16/	RLA File :34/24/040/00238/AM16/	Lic.No/Date:3410041739 15.12.2015	
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Decision : NC decided to **ratify** the norms for above AA as per the written comments of the MoS vide their U.O. No.2(30/2016-TW dated 15.02.2016 (copy enclosed).

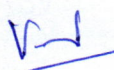
RA may take suitable consequential action accordingly.

100	Case No.:13/22/81-ALC2/2015	Party Name: TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00450/AM16/	RLA File :07/24/040/00322/AM16/	Lic.No/Date:0710109189 22.12.2015	Defer Date: 03.05.2016
	Decision : NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.			

101	Case No.:10/22/81-ALC2/2015	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:25/81-ALC2/2015 22.03.2016	Approved
	HQ File :01/81/050/00447/AM16/	RLA File :07/24/040/00343/AM16/	Lic.No/Date:0710109242 08.01.2016	
	Decision : NC decided to ratify the norms for above AA on repeat basis as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/101 dated 22 /03/2016 as under: 1. Specific list of export items (Sheet metal Components) may be specified as per enclosed Annexure. 2. Quantity of export products may also be specified as 53850 Nos. it addition to their weights. 3. Words "of relevant thickness" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 128.681 MT as 1.057 Kg./Kg. content in the export products after taking 2/3rd recovery from scrap. 4. Net weight of import item at Sl. No. 2 may be specified as 10600 Kgs. 5. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause. RA may take suitable consequential action accordingly.			

102	Case No.:14/22/81-ALC2/2015	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00451/AM16/	RLA File :07/24/040/00334/AM16/	Lic.No/Date:0710109260 13.01.2016	Defer Date: 03.05.2016
	Decision : NC observed that case was referred to DHI for comments. NC decided to wait for			


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their comments and defer the case.

The case stands deferred to 03.05.2016.

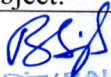
103	Case No.: 1/25/81-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00543/AM16/	RLA File :34/24/040/00288/AM16/	Lic.No/Date: 3410041929 29.02.2016	Defer Date: 03.05.2016
	Decision : NC observed that application on the subject AA of the company has not been received as yet. NC decided to send the reminder to RA, Vadodara to forward two sets of application at the earliest. The case stands deferred to 03.05.2016.			

104	Case No.: 2/25/81-ALC2/2015	Party Name: GRAVITA INDIA LTD	Meet No/Date: 25/81-ALC2/2015 22.03.2016	Status: Deferred
	HQ File :01/81/050/00544/AM16/	RLA File :13/24/040/00043/AM16/	Lic.No/Date: 1310048145 01.03.2016	Defer Date: 03.05.2016
	Decision : NC observed that application on the subject AA of the company has not been received as yet. NC decided to send the reminder to RA, Jaipur to forward two sets of application at the earliest. The case stands deferred to 03.05.2016.			

Offline Agenda for Meeting No. 25/81 dated 22.03.2016

Sl. No. 662	
Case No. AR	M/s Sakshi Impex, Ludhiana.
Meeting No. 25/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 22.03.2016	Noida SEZ File No. 12-398/2007-100%EOU/
Subject:-	Fixation of SION of 100% EOU unit.
Decision : NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 03.05.2016.	

Sl. No. 663	
Case No. AR	M/s. Crompton Greaves Limited.
Meeting No. 25/81	F.No. 01/86/050/000217/AM02/DES-II
Dated:- 22.03.2016	RA File No. 03/24/042/00104/AM02
Subject:-	Modification of ratified Norms in respect of Advance authorization No.


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	0310114303 dated 13.12.2001.
Decision : NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 03.05.2016.	

Sl. No. 664	
Case No. AR	M/s. Leitwind Shriram Manufacturing Ltd.
Meeting No. 25/81	F.No. 01/81/50/194/AM14/DES.II
Dated:- 22.03.2016	RA File No. 04/24/040/00071/AM14
Subject:-	Amendment/Modification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013.
Decision : NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 03.05.2016.	

Sl. No. 665	
Case No. AR	M/s. Crompton Greaves Limited
Meeting No. 25/81	F.No. 01/81/050/00108/AM15
Dated:- 22.03.2016	RA File No.03/94/040/00526/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310766733 dated 17.01.2014 of M/s. Crompton Greaves Limited.
Decision : NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 03.05.2016.	

Sl. No. 666	
Case No. AR	M/s. Crompton Greaves Limited.
Meeting No. 25/81	F.No. 01/86/050/000323/AM14
Dated:- 22.03.2016	RA File No. 03/94/040/00758/AM13
Subject:-	Modification of ratified Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013.
Decision : NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 03.05.2016.	

Sl. No. 667	
Case No. AR	M/s. Kotsons Pvt. Limited
Meeting No. 25/81	F.No. 01/81/050/00454/AM14
Dated:- 22.03.2016	RA File No.06/24/040/00032/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0610035619 dated 26.12.2013.


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Decision : NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 03.05.2016.

Sl. No. 668	
Case No. AR	M/s. Precision Electronics Limited
Meeting No. 25/81	F.No.01/81/50/00087/AM13
Dated:- 22.03.2016	RA File No.05/24/040/00029/AM13
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510323261 dated 26.04.2012.
Decision : NC observed that reply of the firm was referred to DietY for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 03.05.2016.	

Sl. No. 669	
Case No. AR	M/s. Precision Electronics Limited
Meeting No. 25/81	F.No. 01/81/050/0078/AM13
Dated:- 22.03.2016	RA File No. 05/24/040/000012/AM13
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510323036 dated 26.04.2012.
Decision : NC observed that reply of the firm was referred to DietY for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 03.05.2016.	

Sl. No. 670	
Case No. AR	M/s. Vijai Electricals Limited
Meeting No. 25/81	F.No. 01/81/050/00446/AM09/
Dated:- 22.03.2016	RA File No. 09/24/040/00273/AM09/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0910035596 dated 08.10.2008.
Decision : NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 03.05.2016.	

Sl. No. 671	
Case No. AR	M/s. Theeta Electricals Private Limited
Meeting No. 25/81	F.No. 01/81/050/00655/AM15/
Dated:- 22.03.2016	RA File No. 05/24/040/000421/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0510393077 dated 04.02.2015.
Decision : NC decided to ratify the norms for the above AA as per the written comments of DIPP vide their U.O. No. 12/23/2016-TSW/671-A/R dated 22.03.2016 as under:	

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1. Quantity of import item at Sl. No. 2 may be corrected as 28800 Kgs.
2. Import items at Sl. No. 1 to 3, 5 to 13, 16 to 21 shall be of relevant grade.
3. Quantities of import items at Sl. No. 1 to 22 may be allowed on net to net basis as claimed by the firm.

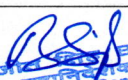
RA may take suitable consequential action accordingly.

Sl. No. 672	
Case No. AR	M/s. Trident Tools Limited
Meeting No. 25/81	F.No. 01/81/050/00010/AM15/
Dated:- 22.03.2016	RA File No. 03/95/040/00815/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310766050 dated 13.01.2014.
Decision : NC observed that MSME deficiency letter was sent to firm on 12.01.2016 followed by reminder dated 24.02.2016. NC decided to wait for comments and defer the case.	
The case stands deferred to 03.05.2016.	

Sl. No. 673	
Case No. AR	M/s. Trident Tools Limited
Meeting No. 25/81	F.No. 01/81/050/00270/AM14/
Dated:- 22.03.2016	RA File No. 03/95/040/00253/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.
Decision : NC observed that case was referred to MSME for comments. NC decided to wait for comments and defer the case.	
The case stands deferred to 03.05.2016.	

Sl. No. 674	
Case No. AR	M/s. Diamond Metal Screens (P) Limited
Meeting No. 25/81	F.No. 01/81/050/00379/AM15/
Dated:- 22.03.2016	RA File No. 07/24/040/00184/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0710106526 dated 25.08.2014.
Decision : NC observed that reply of the firm was sent to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 03.05.2016.	

Sl. No. 675	
Case No. AR	M/s. Kotsons Private Limited
Meeting No. 25/81	F.No. 01/81/050/00034/AM16/
Dated:- 22.03.2016	RA File No. 06/24/040/00030/AM15/
Subject:-	Ratification of norms in respect of Advance Authorization No.


BALJIT SINGH
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


VINOD KUMAR KASHYAP
 Foreign Trade Development Officer
 विदेश व्यापार विकास अधिकारी
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

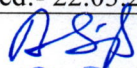
	0610038100 dated 25.03.2015.
Decision : NC observed that deficiency of letter of DHI was sent to firm on 09.03.2016. The reply from the firm still awaited. NC decided to wait for their reply and defer the case.	
The case stands deferred to 03.05.2016.	

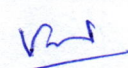
Sl. No. 676	
Case No. AR	M/s. Vijai Electricals Limited
Meeting No. 25/81	F.No. 01/81/050/00197/AM12/
Dated:- 22.03.2016	RA File No. 09/24/040/00124/AM12/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0910047284 dated 24.06.2011.
Decision : NC observed that reply of the firm was sent to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 03.05.2016.	

Sl. No. 677	
Case No. AR	M/s. Jindal Saw Limited
Meeting No. 25/81	F.No. 01/81/050/00651/AM15/
Dated:- 22.03.2016	RA File No. 05/23/040/00477/AM15/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0510392999 dated 28.01.2015.
Decision : NC decided to convey the following clarification as per written comments of DIPP vide their UO No. 12/23/2016-TSW/677-A/R dated 22 /03/2016:	
1. Quantity of import item at S.No. 20 (wire mesh roll) has been allowed as 8223.2 Sq. Meters i.e. 240 rolls of size 7.5" (Width) x 180 meters (Length) inclusive of 5 % wastage.	
RA may take suitable consequential action accordingly.	

Sl. No. 678	
Case No. AR	M/s. MC Com Industries (India) Private Limited
Meeting No. 25/81	F.No. 01/81/050/00474/AM13/
Dated:- 22.03.2016	RA File No. 03/95/040/00818/AM13/
Subject:-	Ratification of norms in respect of advance authorization no. 0310721688 dated 22.01.2013.
Decision : NC observed that case was referred to MSME for comments. NC decided to wait for comments and defer the case.	
The case stands deferred to 03.05.2016.	

Sl. No. 679	
Case No. AR	M/s. MC Com Industries (India) Private Limited
Meeting No. 25/81	F.No. 01/81/050/00074/AM14/
Dated:- 22.03.2016	RA File No. 03/95/040/01053/AM13/


बलजीत सिंह / BALJIT SINGH
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 Udyog Bhawan, New Delhi


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 Udyog Bhawan, New Delhi

Subject:-	Ratification of norms in respect of advance authorization no. 0310729612 dated 26.03.2013.
Decision : NC observed that case was referred to MSME for comments. NC decided to wait for comments and defer the case.	
The case stands deferred to 03.05.2016.	

Sl. No. 680	
Case No. AR	M/s. Asiatic Electrical & Switchgear Private Limited
Meeting No. 25/81	File No. 01/80/050/00414/AM07/
Dated:- 22.03.2016	RA File No. 05/24/040/00298/AM07/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510186618 dated 13.07.2006.
Decision : NC decided to ratify the norms for above AA as per the written comments of the DHI vide their U.O. No.3(19)/16-TSW(B) dated 25/02/2016 (Copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 681	
Case No. AR	M/s. Owari Precision Products (India) Private Limited
Meeting No. 25/81	F. No. 01/80/171/529/AM16/DES-I/DES-II
Dated:- 22.03.2016	CSEZ File No. 1/08/2003:EOU:CSEZ/
Subject:-	Fixation of wastage norms for disposal of scrap/waste in DTA.
Decision : NC decided to ratify the norms for above AA as per the written comments of the MSME vide their U.O. No.TL-13024/42/2016-MMM&A-DCMSME dated 16/02/2016 (Copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 682	
Case No. AR	M/s. Sterlite Technologies Limited
Meeting No. 25/81	F. No. 01/81/050/00308/AM16/DES-II
Dated:- 22.03.2016	RA File No. 03/95/040/00347/AM16/
Subject:-	Modification/amendment of ratified norms in respect of Advance Authorization No. 0310798121 dated 13.08.2015.
Decision : NC decided that Status quo may be maintained for the above AA as per the written comments of DIPP vide their U.O. No. 12/23/2016-TSW/682-A/R dated 22.03.2016 and the quantity of import item at Sl. No. 4 (overhead conductor grease) may be allowed upto 2 % of FOB value of export item at Sl. No. 1.	
RA may take suitable consequential action accordingly.	

Sl. No. 683	
Case No. AR	M/s. B.R. Industries Limited


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 Udyog Bhawan, New Delhi


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 Udyog Bhawan, New Delhi

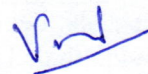
Meeting No. 25/81	F. No. 01/81/050/00077/AM13/DES-II
Dated:- 22.03.2016	RA File No. 05/23/040/00020/AM13/
Subject:-	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510323235 dated 26.04.2012.
Decision : NC observed that case was referred to DHI for comments. NC decided to wait for comments and defer the case.	
The case stands deferred to 03.05.2016.	

Sl. No. 684	
Case No. AR	M/s. B.R. Industries Limited
Meeting No. 25/81	F. No. 01/81/050/00372/AM13/DES-II
Dated:- 22.03.2016	RA File No. 05/23/040/00309/AM13/
Subject:-	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510338300 dated 06.11.2012.
Decision : NC observed that case was referred to DHI for comments. NC decided to wait for comments and defer the case.	
The case stands deferred to 03.05.2016.	

Date: 12.04.2016
Place: New Delhi



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


(Vinod Kumar Kashyap)
Foreign Trade Development Officer

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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Udyog Bhawan, New Delhi

01/81/162/00345/AM-16

DES-117

5

22.03.16

भारत सरकार

GOVERNMENT OF INDIA

संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

संख्या

No.....17(8)/2016-IPHW

दिनांक

Date 23.02.2016

M/s. EFD Induction Private Limited
Plot No. 16 C&D, KIADB Industrial Area, Attibele
Bangalore District; Karnataka-562107

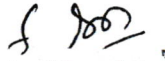
Sub:- Application for ratification of norms of Advance Licence No 0710104272 dated 21.5.2014 for export of "Hand Held Transformer".

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- Details of export product
- Quantity of import item required for manufacturing one unit of export product
- Wastage claimed in manufacturing process
- Justification of wastage

Yours faithfully

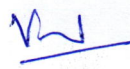

(Asha Nangia)
Director

✓ Copy to:

Shri Pradyumna Sahu w.r.t. DGFT U.O No. 01/81/50/465/AM16/DES-11/123 dated 5.2.2016
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi

01/81/16240396/AM-16

भारत सरकार

GOVERNMENT OF INDIA

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MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

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DES 11
8
22.03.16

संख्या

No. 17(7)/2016-IPHW

दिनांक 2.2.2016

Date.....

M/s. Laxmi Electronics Moulds & Precision Engg. P. Ltd.
Plot No. 81, EPIP
Whitefield
Bangalore-560066

Sub:- Application for ratification of norms of Advance Licence No. 0710106187 dated 25.7.2014 for export of "Plastic Moulded Components".

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- Details of export product
- Quantity of import items required for manufacturing one unit of export product without wastage for each export product separately.
- Wastage claimed in manufacturing process
- Justification of wastage

Yours faithfully

(Asha Nangia)
Director

✓ Copy to:
Shri Pradyumna Sahu
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT U.O No. 01/81/50/455/AM16/DES-11/124
dated 5.02.2016

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-36 -



ELECTRONICS INDIA
Billion Needs Million Chips

विनोद कुमार कश्यप
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003



Department of Industrial Policy & Promotion
(TSW)

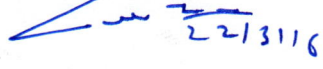
10
22.03.16

NC Meeting dated 22/03/2016- Case No. 3/22/81 (M/s Hindalco Industries Limited) (Advance Authorization No. 3410040605 dated 08.10.2014)

Advance Authorisation may be ratified as under:

1. Word "Cathode" may be deleted from the description of export item.
2. Taking clue from SION C-1189, quantity of import item namely, copper scrap may be allowed as 9508.6 MT as 1.04 Kgs./Kg. content in the export products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/23/2016-TSW/10 dated 22/03/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

15
22.03.16

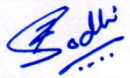
30(10)/15-ME

Subject: AA no 0510393095 dated 05.02.15 in respect of M/s Bindal Smelting Pvt. Ltd.

Taking cue from C-1195, norms may be ratified as under:-

- Import of Sno 1 of items of import may be allowed for 127.2 MT inclusive of 6% wastage.
- Import of Sno 2 of items of import may be allowed for 127.2 MT inclusive of 6% wastage

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(10)/15-ME dated 15.02.16


बलजीत सिंह/BALJIT SINGH
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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

17
22.03.16

NC Meeting dated 22/03/2016- Case No. 37/22/81 (M/s Shiva Utensils Industries Pvt. Ltd) (Advance Authorization No. 0510393138 dated 11.02.2015)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item may be allowed as applied for i.e. 225 MT as 1.10 Kgs./Kg. content in the export product

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/23/2016-TSW/17 dated 22 /03/2016



बलजीत सिंह / BALJIT SINGH
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विनाय कुमार कश्यप
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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

23
22.03.16

NC Meeting dated 22/03/2016 - Case No. 6/10/81 (M/s Graphite & Carbon Industries (India) Private Limited) (Advance Authorization No. 0310796420 dated 04.06.2015)

Advance Authorization may be ratified as under:

1. Quantity of import item may be allowed as 1.439 Kgs./Kg. content in export items as claimed by the firm.

Norms committee may take a view

22.03.16

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/23/2016-TSW/23 dated 22 /03/2016

B.S.

बलजीत सिंह/BALJIT SINGH
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Udyog Bhawan, New Delhi

V.K.

विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi

25
22.03.2016Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of Advance Authorization No 0310796713 dated 18.06.2015 - M/s Faiz & Company, Mumbai

DGFT may refer to their UO No 01/81/50/467/AM16/DES-II/ 82 dated NIL on the subject mentioned above. In this connection, it is informed that the request of the applicant has been examined and the Ministry of Steel recommends 7.1154 MT Tungsten (Waste/Scrap) against export of 141.667 MT High Speed Steel Ingots/Billets. Since break up of Tungsten scrap in the form of solid pieces & wires is not available, the above quantity has been worked out based on 100% Tungsten wire scrap having 100% Tungsten allowing thereby 0.5% melting/burning loss.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.
Ministry of Steel U.O.No. 2(19)/2015-TW dated 08.02.2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy-Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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भारत सरकार/Govt. of India
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Udyog Bhawan, New Delhi

Govt. of India
Ministry of Micro small & medium Enterprises
Office of the development Commissioner
Mechanical Division

26
22.03.16

Subject: AA no. 0310796898 dated 26.06.15 in respect M/s Phoenix Industries pvt Ltd Mumbai

The norms may be fixed as follows:-

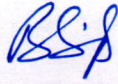
- Import of Sno 1 may be allowed, as applied, inclusive of 1% wastage.
- Import of S.no 2 may be allowed as applied with NIL wastage.

This issues with the approval of Director (ME) for taking view by NC.

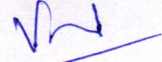


(K.S.Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi 49
UO note no TL-13024/34/2016-MMM AND A-DCMSME dtd 11.02.16



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

11
11-0-12

Ministry of Health & Family Welfare
Director General of Health Services
Government of Punjab

Subject: A.A. - 01/19/84
Date: 11/11/84

The following is for information:

1. On 11/11/84, a letter was received from the Director General of Health Services, Government of Punjab, regarding the above subject.

2. The letter was forwarded to the Director General of Health Services, Government of Punjab, for their consideration.

3. The letter was received from the Director General of Health Services, Government of Punjab, on 11/11/84.

121

1. The letter was received from the Director General of Health Services, Government of Punjab, on 11/11/84.

11



L&T Hydrocarbon Engineering

01/81/179/631/AM 16

DES II

(1H)

L&T Hydrocarbon Engineering Limited
Powai Campus, Gate No. 1, EPC Block,
Saki Vihar Road, Mumbai-400 072,
Maharashtra, INDIA

30

22.3.16

LIC: LUT:1140:TM

March 21, 2016

The Director General of Foreign Trade
(DES II)
Udyog Bhavan
Maulana Azad Road
New Delhi 110 011

Dear Sir,

Advance Authorisation No. 3410041368 dated
10.07.2015
Your File No. 01/81/050/00297/AM16

We are in receipt of your mails dated 2.12.2015 and 4.1.2016 seeking additional information with respect to above Advance Authorisation.

In this context, we wish to state that we are in the process of compiling the requisite data. In view thereof, we seek one month time from the Norms Committee to submit the information.

We, therefore, request you to allow submission of the requisite information by mid-April, 2016

Thanking you,

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Yours faithfully,
for L&T Hydrocarbon Engineering Limited

(SHAILESH AGRAWAL)

cc : The Deptt. of Industrial Policy & Promotion
Udyog Bhavan
Maulana Azad Road
New Delhi 110 011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

-43-

Subject: **Re: Fixation of norms in respect of AA No.3310030218 dated 22.07.2015**

Date: 02/29/16 04:48 PM

From: Panipat DGFT <panipat-dgft@nic.in>

To: Pradyumna Sahu <nc2.dgft@nic.in>

Cc: dgft@nic.in

Sir

This Adv. Authorisation already been issued under fixed norms (SION C-22). Therefore, copy of the Authorisation and application need not to sent for fixation of norms.

Regards,
Rajesh Rajbhatt,
ADGFT.

33
22.3.16

----- Original Message -----

From: Pradyumna Sahu <nc2.dgft@nic.in>

Date: Wednesday, February 24, 2016 3:28 pm

Subject: Fixation of norms in respect of AA No.3310030218 dated 22.07.2015

To: Panipat DGFT <panipat-dgft@nic.in>, dgft@nic.in

> To
> The Joint DGFT,
> Panipat,
> Haryana.
>
> Subject: Fixation of norms in respect of AA No.3310030218 dated 22.07.2015.

> Dear Sir,

>
> The case of M/s Chanana Udyog for fixation of norms in respect of AA
> No.3310030218 dated 22.07.2015 is under consideration of Norms
> Committee. The application of the firm has not yet been received from
> RA, Panipat. You are requested to forward two sets of application of
> the firm relating to the subject AA to this office for further
> necessary action.

> With regards,

> (Pradyumna Sahu)
> FTDO, DES.II

RS

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

NK
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- 44 -

Department of Industrial Policy & Promotion
(TSW)

37
22.03.16

NC Meeting dated 22/03/2016- Case No. 31/22/81 (M/s Hindalco Industries Limited) (Advance Authorization No. 3410041394 dated 23.07.2015)

Advance Authorisation may be ratified as under:

1. Word "Cathode" may be deleted from the description of export item.
2. Quantity of import item namely, copper anodes may be allowed as 4975 MT as 1.02 Kgs./Kg. content in the export products.

Norms committee may take a view



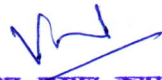
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/23/2016-TSW/37 dated 22/03/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

38
22.03.16

NC Meeting dated 22/03/2016- Case No. 32/22/81 (M/s Hindalco Industries Limited) (Advance Authorization No. 3410041396 dated 23.07.2015)

Advance Authorisation may be ratified as under:

1. Quantity of import item namely, copper cathodes may be allowed as applied for i.e. 5000 MT as 1.0004 Kgs./Kg. content in the export products.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/23/2016-TSW/38 dated 22/03/2016



बलजीत सिंह/BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan New Delhi

Department of Industrial Policy & Promotion
(TSW)

39
22.03.16

NC Meeting dated 22/03/2016- Case No. 34/22/81 (M/s Hindalco Industries Limited) (Advance Authorization No. 3410041395 dated 23.07.2015)

Advance Authorisation may be ratified as under:

1. Word "Cathode" may be deleted from the description of export item.
2. Taking clue from SION C-1189, quantity of import item namely, copper scrap may be allowed as 4754.3 MT as 1.04 Kgs./Kg. content in the export products.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/23/2016-TSW/39 dated 22 /03/2016

Baljit Singh

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Vinod Kumar Kashyap
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Heavy Industry

40

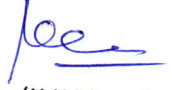
22.03.16

Udyog Bhavan

Ref: AA No 0310797631 date 24/7/2015, Crompton Greaves

it has been is noted from the information provided that the description of import item 18 and 23 is not clear. Therefore

1. The catalogue of the items and
2. copy of NC earlier approval for the same EP and inputs may be provided



(K.K.Tiwari)

Industrial Adviser

Dy DGFT ,DES-II

TSW(B)/3(192)/2015



बलजीत सिंह / BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
मणिज्य विभाग / Deptt. of India
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
मणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

41
22.3.16

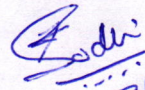
30(167)/15-ME

Subject: AA no 0510395085 dated 27.07.15 in respect of M/s Friction Metal Fibres.

Norms may be fixed as follows:-

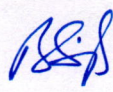
- Total weight of export product may be amended to 468 MT.
- Import may be allowed for 474 MT inclusive of 1.3% wastage after affecting 50% recovery for scrap.

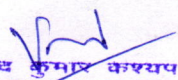
This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(167)/15-ME dated 07.03.16


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

44
22.03.16

NC Meeting dated 22/03/2016 - Case No. 20/22/81 (M/s Sage Metals Limited)
(Advance Authorization No. 0510395171 dated 04.08.2015)

Advance Authorization may be ratified as under on repeat basis:

1. Words "containing M.S.Pipes: 200 MT, Zinc Alloy components:23.585 MT, M.S. Screws: 25 MT. and Steel Gland Rings : 2 MT " may be suffixed with the description of export product.
2. Word "relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 220000 Kgs. as 1.10 Kgs./kg. content in export items after taking clue from SION C-203.
3. Word "relevant" may be prefixed with the description of import item at Sl. No.2 and its quantity may be allowed as 25000 Kgs. as 1.06 Kgs./Kg. content in the export products.
4. Quantities of import items at Sl. No. 3 & 4 may be allowed on net to net basis.

Norms committee may take a view

22/3/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/23/2016-TSW/44 dated 22 /03/2016

B.S.

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

V.K.

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

45
22.03.16

NC Meeting dated 22/03/2016- Case No. 21/22/81 (M/s Sage Metals Limited)
(Advance Authorization No. 0510395172 dated 04.08.2015)

Advance Authorization may be ratified as under on repeat basis as per Sub-committee report:

1. Word "relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 55000 Kgs. as 1.10 Kgs./Kg. content in the export products.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee I

DIPP No.12/23/2016-TSW/45 dated 22 /03/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan New Delhi

01/81/1711 622/1811

DES-1



48

22.03.16

Date: 15.03.2016

To,
Ministry of Commerce and Industry,
Foreign Trade Development Officer,
Norms Committee – II,
UdyogBhavan,
New Delhi – 110011.

Dear Sir,

Sub: Ratification of Norms of Advance License no 0310798012 dated 07.08.2015

Kind attn.: Mr PradyumnaSahu.

We have still not completed our Import and Export obligation under the above mentioned advance authorization no 0310798012 dated 07.08.2015 therefore we will not be able to provide you with the necessary details for Import and Export for Fixation of Norms. It will take at least another 4 to 5 months to complete our Import and Export obligation under the above mentioned advance authorization no 0310798012 which is expiring on 07.08.2016.

We request you **NOT TO Reject** the case and **DEFERRED the case** and wait till we complete our Import and Export obligation under the above mentioned authorization no 0310798012 which is expiring on 07.08.2016. After completion of Import and Export obligation we will provide you with all the necessary details for ratification of norms.

We remain at your disposal for any further clarification.

kindly do the needful and oblige.

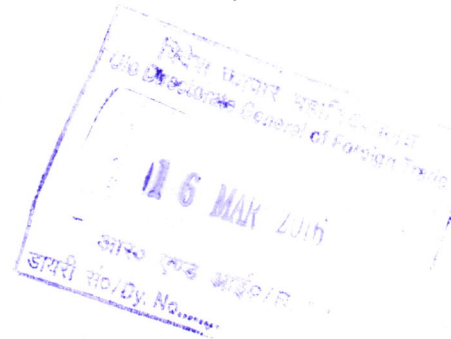
Regards

For Phoenix Foils Pvt Ltd

Authorized Signatory.



बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

-52-

Date: 15.03.2016

Phoenix Foils Pvt. Ltd.

Precision Rollers of Stainless Steel Coils
A DNV Certified ISO 9001:2008 Company

Regd. Office : 52/52A, Nanubhai Desai Road,
13, Islampura Street, Mumbai - 400 004. India
Tel.: +91(22) 2386 0103/04 Fax : +91(22) 2380 3944

Works : Plot No. 3, Expansion Area, New G.I.D.C.
Umbergaon - 396171, Dist Valsad, Gujarat. India
Tel.: +91 (260) 2563555/85 Fax : +91 (260) 2563346

www.phoenixfoils.com
info@phoenixfoils.com

01/8/1711 623 / AMH

49
22.03.16

PHOENIX FOILS

Date: 15.03.2016

To,
Ministry of Commerce and Industry,
Foreign Trade Development Officer,
Norms Committee – II,
UdyogBhavan,
New Delhi – 110011.

Dear Sir,

Sub: Ratification of Norms of Advance License no 0310798004 dated 07.08.2015

Kind attn.: Mr PradyumnaSahu.

We have still not completed our Import and Export obligation under the above mentioned advance authorization no 0310798004 dated 07.08.2015 therefore we will not be able to provide you with the necessary details for Import and Export for Fixation of Norms. It will take at least another 4 to 5 months to complete our Import and Export obligation under the above mentioned advance authorization no 0310798004 which is expiring on 07.08.2016.

We request you **NOT TO Reject** the case and **DEFERRED the case** and wait till we complete our Import and Export obligation under the above mentioned authorization no 0310798004 which is expiring on 07.08.2016. After completion of Import and Export obligation we will provide you with all the necessary details for ratification of norms.

We remain at your disposal for any further clarification.

kindly do the needful and oblige.

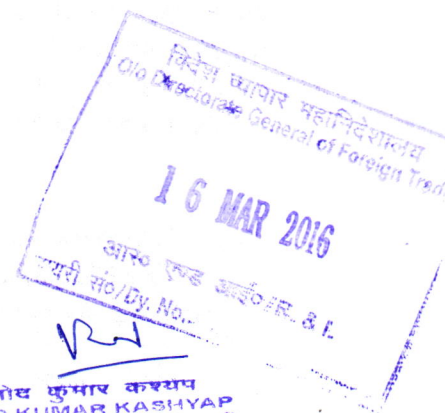
Regards

For Phoenix Foils Pvt Ltd

Authorized Signatory.



बलजीत सिंह / BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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Phoenix Foils Pvt. Ltd.

Precision Rollers of Stainless Steel Coils
A DNV Certified ISO 9001:2008 Company

Regd. Office : 52/52A, Nanubhai Desai Road,
13, Islampura Street, Mumbai - 400 004. India
Tel.: +91(22) 2386 0103/04 Fax : +91(22) 2380 3944

Works : Plot No. 3, Expansion Area, New G.I.D.C.
Umbergaon - 396171, Dist Valsad, Gujarat. India
Tel.: +91 (260) 2563555/85 Fax : +91 (260) 2563346

www.phoenixfoils.com
info@phoenixfoils.com

01/01/17) 624/Amu

DESI

WJ
K/P



50
22.03.16

PHOENIX FOILS

Date: 15.03.2016

To,
Ministry of Commerce and Industry,
Foreign Trade Development Officer,
Norms Committee – II,
UdyogBhavan,
New Delhi – 110011.

Dear Sir,

Sub: Ratification of Norms of Advance License no 0310798003 dated 07.08.2015

Kind attn.: Mr PradyumnaSahu.

We have still not completed our Import and Export obligation under the above mentioned advance authorization no 0310798003 dated 07.08.2015 therefore we will not be able to provide you with the necessary details for Import and Export for Fixation of Norms. It will take at least another 4 to 5 months to complete our Import and Export obligation under the above mentioned advance authorization no 0310798003 which is expiring on 07.08.2016.

We request you **NOT TO Reject** the case and **DEFERRED the case** and wait till we complete our Import and Export obligation under the above mentioned authorization no 0310798003 which is expiring on 07.08.2016. After completion of Import and Export obligation we will provide you with all the necessary details for ratification of norms.

We remain at your disposal for any further clarification.

kindly do the needful and oblige.

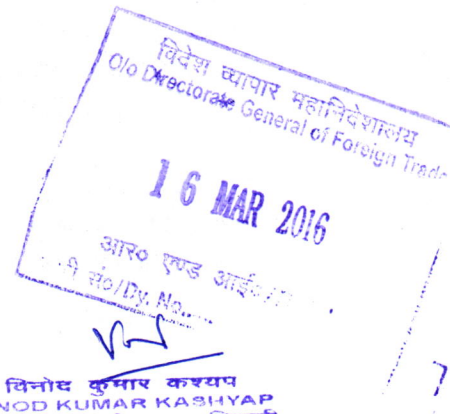
Regards

For Phoenix Foils Pvt Ltd

Authorized Signatory.



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

-54-

Phoenix Foils Pvt. Ltd.

Precision Rollers of Stainless Steel Coils
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Umbergaon - 396171, Dist Valsad, Gujarat. India
Tel.: +91 (260) 2563555/85 Fax : +91 (260) 2563346

www.phoenixfoils.com
info@phoenixfoils.com

Subject: **RE: Ratification of the Norms of Advance Licence No. 0310798005 dated 07.08.2015 issued under 4.7 of HBP (Vol.I).**

Date: 03/07/16 11:41 AM

From: chirag s shah <info@phoenixgrp.in>

To: nc2.dgft@nic.in

Cc: shakubha@nic.in, shakubha@hotmail.com

Dear Sir,

Sub: Ratification of Norms of Advance License no0310798005 dated 0310798005 dated 07.08.2015

Kind attn.: Mr S.K.Bhatnagarji / Mr Pradyumna Sahu.

We have still not completed our Import and Export obligation under the above mentioned advance authorization no 0310798005 dated 07.08.2015 therefore we will not be able to provide you with the necessary details for Import and Export for Fixation of Norms. It will take at least another 4 to 5 months to complete our Import and Export obligation under the above mentioned advance authorization no 0310798005 which is expiring on 07.08.2016.

We request you not to reject the case and wait till we complete our Import and Export obligation under the above mentioned authorization no 0310798005 which is expiring on 07.08.2016. After completion of Import and Export obligation we will provide you with all the necessary details for ratification of norms.

We remain at your disposal for any further clarification.

Thanks and Regards

Chirag Shah

+91 9867065662

M/s Phoenix Foils Pvt Ltd

From: nc2.dgft@nic.in [mailto:nc2.dgft@nic.in]

Sent: Wednesday, February 24, 2016 2:53 PM

To: info@phoenixfoils.com

Subject: Ratification of the Norms of Advance Licence No. 0310798005 dated 07.08.2015 issued under 4.7 of HBP (Vol.I).

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE & INDUSTRY

DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE

DES.II SECTION, ROOM NO. 404, 4TH FLOOR, UDYOG BHAWAN

NEW DELHI-110011 WEBSITE: dgft.gov.in

File No 01/81/050/00282/AM16/

To

M/S. PHOENIX FOILS PRIVATE LIMITED

Email address: info@phoenixfoils.com

Dated :

विनीत कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

63

TIME BOUND
REMINDER

-55-

Subject: Ratification of the Norms of Advance Licence No. 0310798005 dated 07.08.2015 issued under 4.7 of HBP (Vol.I).

Meeting No. 22/81 Dated: 09.02.2016.

Sir,

Please refer to this office email of even number dated 12.01.2016 requesting you to furnish certain information/ documents required for ratification of norms of above mentioned Advance Authorization. However, it is informed that the said information / documents have not been received in this office so far.

2. You are, therefore, once again requested to intimate this office within 15 (fifteen) days from the date of issue of this letter. The information/reply must be sent to the concerned technical authority i.e. Shri S.K. Bhatnagar, Deputy Industrial Adviser, Technical Wing, Ministry of Steel, Udyog Bhawan, New Delhi-110011.

3. In case of non-receipt of information by the concerned authorities, the Committee would not be in a position to decide the norms and would be constrained to reject the case without entering into any further correspondence in this regard with the direction to you to pay the applicable customs duty and interest thereon.

Yours faithfully,

(Pradyumna Sahu)

Foreign Trade Development Officer

Tel: 011-23061562/Ext.267

E-mail: nc2.dgt@nic.in

बलजीत सिंह / BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

01/01/2017 625 AMU

DESIL



51 (i)
22.3.16

Date: 15.03.2016

To,
Ministry of Commerce and Industry,
Foreign Trade Development Officer,
Norms Committee – II,
UdyogBhavan,
New Delhi – 110011.

Dear Sir,

Sub: Ratification of Norms of Advance License no 0310798005 dated 07.08.2015

Kind attn.: Mr PradyumnaSahu.

We have still not completed our Import and Export obligation under the above mentioned advance authorization no 0310798005 dated 07.08.2015 therefore we will not be able to provide you with the necessary details for Import and Export for Fixation of Norms. It will take at least another 4 to 5 months to complete our Import and Export obligation under the above mentioned advance authorization no 0310798005 which is expiring on 07.08.2016.

We request you **NOT TO Reject** the case and **DEFERRED** the case and wait till we complete our Import and Export obligation under the above mentioned authorization no 0310798005 which is expiring on 07.08.2016. After completion of Import and Export obligation we will provide you with all the necessary details for ratification of norms.

We remain at your disposal for any further clarification.

kindly do the needful and oblige.

Regards

For Phoenix Foils Pvt Ltd

Authorized Signatory.



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विदेश व्यापार महानिदेशालय
O/o Directorate General of Foreign Trade
16 MAR

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- 57 -

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www.phoenixfoils.com
info@phoenixfoils.com

Department of Industrial Policy & Promotion
(TSW)

55

22.03.16

NC Meeting dated 22/03/2016- Case No. 17/22/81 (M/s Asta India Private Limited)
(Advance Authorization No. 3410041462 dated 17.08.2015)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.
2. Specific use of import item at Sl. No. 4(Epoxy 2 Transperent) in the export product and basis for its quantity.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/23/2016-TSW/55 dated 22 /03/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

58

22.03.2016

NC Meeting dated 22/03/2016 - Case No. 11/10/81 (M/s Graphite & Carbon Industries (India) Private Limited) (Advance Authorization No. 0310798312 dated 20.08.2015)

Advance Authorization may be ratified as under on repeat basis:

1. Quantity of import item may be allowed as 1.439 Kgs./Kg. content in export items as claimed by the firm.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/23/2016-TSW/58 dated 22/03/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

60
22.03.2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/03/2016 - Case No. 26/22/81 (M/s Jindal SAW Limited)
(Advance Authorization No. 0510395407 dated 24.08.2015)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise.
2. Total coating/lining areas in export items supported by length and diameters of export items.
3. Thickness of 3LPP coating and CWC coating in pipes (export item at Sl. No. 1).
4. Thickness of HSS coating and CWC coating in bends (export item at Sl. No. 1).
5. Detailed calculations/basis for the quantities of import items at Sl. No. 2 & 4 to 9, supported by coating/lining thicknesses and coating/lining areas in the export products and wastages claimed at each stage of manufacture.
6. Manufacturing activities on import items at Sl. No. 12 to 15 (Anodes) & 17 to 19 (Monel)
7. Detailed calculations/basis for its quantities of import items at Sl. No. 10 to 19.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/23/2016-TSW/60 dated 22 /03/2016




**विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
आर्थिक विभाग/Deptt. of Commerce
एन.टी. रोड, नई दिल्ली
N.T. Road, New Delhi**

01/81/1711 600/AM16

42/1, Strand Road, 2nd Floor, Kolkata - 700 007, INDIA

Phone : 033 2268 3465 / 2218 4196, 6533 7194

Cell : 98300 42157, Telefax : (033) 2268 4197

E-mail : sales@easterncoppercalcutta.com / rc1943@gmail.com

Website : www.easterncoppercalcutta.com

CIN No. U27109WB1996PTC078561

To,
The Director General of Foreign Trade,
Udyog Bhawan,
New Delhi.

67/
22.03.16

Sub: Ratification of input output norms as per Para 4.7 of HBP against our Advance license no. 0210206118 dated 08.09.2015

DGFT File no:- 01/81/050/00321/AM16/ DES-2

Dear Sir,

With reference to the above, we have received a mail from your office for submitting technical details for fixation of input output norms.

In this regards, we want to inform you that we had requested to RA, Kolkata for cancellation of Above said Advance license due to wrong ITC HS code.

1) Letter & Ack copy.

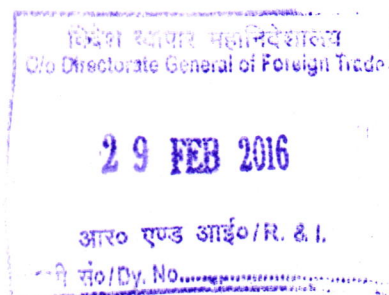
We request you to kindly close our case against above license.

Thanking you,

Yours faithfully,
For Eastern Copper Mfg Co. Pvt. Ltd.

Changit
Authorized Signatory

Encl: As Above



B.S.
बलजीत सिंह/BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
उद्योग भवन, New Delhi

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N.K.
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Ref.: ECM/ADV-7/15-16
Date: 12.11.2015

SECTION - ALS-C

Office of the Joint Director General of Foreign Trade,
4, Esplanade East,
Kolkata - 700 069

Sub: Request for Cancellation

Ref.: Advance Authorisation No. 0210206118 dated 08.09.2015
: Your File No. ALS-C/02/24/040/00115/AM16

Dear Sir / Madam,

The above referred Advance Authorisation was issued by your kind office under No Norms - Repeat Basis.

You are kindly aware that we have requested your kind office that rectify the ITCHS Code "at the time of application we have mentioned wrong ITCHS Code. We have submitted adequate amendment fees for rectification the ITCHS Code. But DGFT failed the amendment and return the licence.

At this stage, we are not able to supply material under this Advance Authorisation.

Original copy of licence is attached herewith (9 Pages).

Therefore, request you to please cancel the licence.

Thanking you,

Yours faithfully,
For Eastern Copper Mfg. Co. Pvt. Ltd.,

Shadha
Director

Encl.: As above (Page No. 1 to 9)

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Works : Baniara Industrial Estate, Main Gate 1, Right Lane 6, Jungalpur, Domjur, Howrah-711411
Telefax : (033) 2669 2735, 3255 3415, E-mail : info@easterncoppercalcutta.com

***Busbar*Strips*Rods*Wires*Flexible Busbar*Forged Clamp*Plates**

प्राप्त/Receipt

Office of Zonal Director General of Foreign Trade, Calcutta

आई ई कोड/IEC

0200019490

दिनांक/Receipt Date:

26.08.2015

पेमेंट

EASTERN COPPER MFG. CO PVT. LTD.,
42/1, STRAND ROAD, 2ND FLOOR,

NCS

CALCUTTA(W.B.) pin : 700007

विषय/Subject

ALS-C, P-9

आवक पर आवेदन पत्र सं

dated : 23.11.2015

निलंबक संख्या

संलग्नक जगह हूँ है जगह हूँ

Recover your applications faster an

having

No. of enclosures attached.

इसे फॉर्म सं आवेदन कर दो मई : The file No. attached is

02/24/040/00115/AM16/ Corr No.:3
(key :846039)

दिनांक/disposal

कुल का शुल्क/Total Fee Details

मोड/Mode	सं/Number	दिनांक/Date	बैंक/Bank	मूल्य/Value

कृपया इनके बारे में विचार करें

Please see the conditions on exit

प्राप्त करने वाले/Name and Signature of Receipt Clerk

-62-

विशेष कुमार कश्यप
VISHU KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

DES-1

February 24, 2016

To,
The Director General of Foreign Trade,
Udyog Bhawan,
New Delhi.

68
22.03.16

Sub: Ratification of input output norms as per Para 4.7 of HBP against our Advance license no. 0210206119 dated 08.09.2015

DGFT File no:- 01/81/050/00322/AM16/ DES-2

Dear Sir,

With reference to the above, we have received a mail from your office for submitting technical details for fixation of input output norms.

In this regards, we want to inform you that we had requested to RA, Kolkata for cancellation of Above said Advance license due to wrong ITC HS code.

1) Letter & Ack copy.

We request you to kindly close our case against above license.

Thanking you,

Yours faithfully,
For Eastern Copper Mfg Co. Pvt. Ltd.

Chiranjit

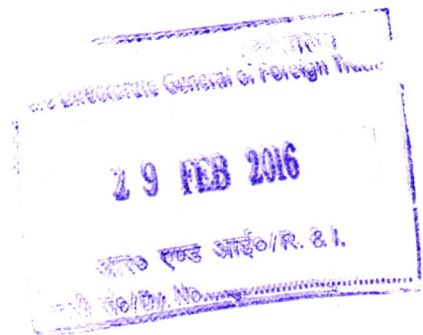
Authorized Signatory

Encl: As Above

AS

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

68
22.3.16

Ref: ECM/ADV-6/15-16
Date: 12.11.2015

SECTION - ALS-C

Office of the Joint Director General of Foreign Trade,
4, Esplanade East,
Kolkata - 700 069

Sub: Request for Cancellation

Ref.: Advance Authorisation No. 0210206119 dated 08.09.2015
: Your File No. ALS-C/02/24/040/00119/AM16

Dear Sir/Madam,

The above referred Advance Authorisation was issued by your kind office under No Norms - Repeat Basis.

You are kindly aware that we have requested your kind office that rectify the ITCHS Code "at the time of application we have mentioned wrong ITCHS Code. We have submitted adequate amendment fees for rectification the ITCHS Code. But DGFT failed the amendment and return the licence.

At this stage, we are not able to supply material under this Advance Authorisation.

Original copy of licence is attached herewith (9 Pages).

Therefore, request you to please cancel the licence.

Thanking you,

Yours faithfully,
For Eastern Copper Mfg. Co. Pvt. Ltd.,

[Signature]
Director

Encl.: As above (Page No. 1 to 9)

[Signature]
बलजीत सिंह/BALJIT SINGH
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

Works : Bahjara Industrial Estate, Main Gate 1, Right Lane 6, Jungalpur, Domjur, Howrah-711411
Telefax : (033) 2669 2735, 3255 3415, E-mail : info@easterncoppercalcutta.com

*Busbar*Strips*Rods*Wires*Flexible Busbar*Forged Clamp*Plates

पावती/Receipt
Office of Zonal Director General of Foreign Trade, Calcutta

आई ई कोड/IEC

0200019490

दिनांक/Receipt Date:

31.08.2015

मैसर्स

EASTERN COPPER MFG. CO PVT. LTD.,
42/1, STRAND ROAD, 2ND FLOOR,

M-5

CALCUTTA(W.B.) pin : 700007

विषय/Subject:

ALS-C, P-9

आपका पत्र आयेदन पर सं

dated : 23.11.2015

जिसके साथ

संलग्नक सगे हुए हैं पावत हुआ

Received your application letter no

having

No. of enclosures attached

इसे कागज सं 0 अपरिचित कर दी गई /The file No. allotted is

02/24/040/00119/AM16/ Corr No.:3
(key :846040)

दिनांक/Date

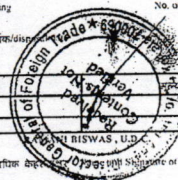
आवक का कुल टोल/Total Fee Details

मोड/Mode	सं/Number	दिनांक/Date	बैंक/Bank	मूल्य/Value

कृपया इसके पीछे लिखी शर्तें देखें।

Please see the conditions overleaf

आवक का निम्नलिखित बिल



[Signature]
विदेश व्यापार विकास अधिकारी
R.D. KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

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Department of Industrial Policy & Promotion
(TSW)

69
22.03.2016

NC Meeting dated 22/03/2016- Case No. 22/22/81 (M/s Sakar Industries Limited) (Advance Authorization No. 0810136026 dated 10.09.2015)

Advance Authorisation may be ratified as under:

1. Taking clue from SION C-27, quantity of import item namely, Remelted Aluminium Ingots/ Aluminium Ingots may be allowed as applied for i.e. 840 MT as 1.05 Kgs./Kg. content in the export products.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/23/2016-TSW/69 dated 22 /03/2016



बलजीत सिंह/BALJIT SINGH
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विनोद कुमार काश्यप
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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

70
22.3.2016

NC Meeting dated 22/03/2016 - Case No. 36/16/81 (M/s R. R. Kabel Limited)
(Advance Authorization No. 0310798899 dated 15.09.2015)

Information submitted by the firm vide their letter dated 25/01/2016 is incomplete and they may be asked to submit the following information:

1. Voltage rating of cables.
2. Details of import item at Sl. No. 3 and its specific use in export item
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/23/2016-TSW/70 dated 22/03/2016



बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

71
22.3.2016

NC Meeting dated 22/03/2016- Case No. 38/16/81 (M/s R. R. Kabel Limited)
(Advance Authorization No. 0310798900 dated 15.09.2015)

Information submitted by the firm vide their letter dated 25/01/2016 is incomplete and they may be asked to submit the following information:

1. Voltage rating of cables.
2. Details of import items at Sl. No. 2 & 3 and thier specific use in export item
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/23/2016-TSW/71 dated 22 /03/2016




विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi

73
22.03.16

Government of India
Office of the Development Commissioner
Ministry of Micro Small & Medium Enterprises
Mechanical Division

Subject: AA No 1310047992 dated 01.10.15 of M/s Gravita India Ltd.

The following needs to be clarified by the unit before norms can be fixed

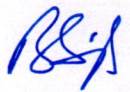
- Percentage of lead in the import product.
- Detailed technical note on manufacturing process including the relevant flow sheet for Sno 2 of items of export
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing for SNo 2 of items of export.
- Percentage of lead in Sno 2 of items of export.

This issues with the approval of Director (ME).



(KSSodhi)
AD(ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13/2/2016-MMM &A-DCMSME dated 10.02.16



बलजीत सिंह/BALJIT SINGH
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Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Wing

81482
22.03.16

Subject: Modification in the description of item of export in Advance Authorizations No 0310 800028 dated 04.11.2015 and 0310799394 dated 13.10.2015 of M/s JSW Steel Coated Products Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/432/AM-16/DES-2/78 dated 14.01.2016 and 01/81/50/446/AM-16/DES-2/85 dated 05.02.2016 whereby the applications of **M/s JSW Steel Coated Products Limited, Mumbai** have been forwarded to Ministry of Steel for comments/views.

In the above connection, DGFT is requested to ask the applicant for furnishing the breakup of thicknesses to be exported and quantity thereof and calculation of quantity of import items strictly as per SION under the aforesaid AAs.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(26)/2015-TD dated 09.02.2016


बलजीत सिंह/BALJIT SINGH
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Udyog Bhawan, New Delhi

83
22.3.2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/03/2016- Case No. 43/19/81 (M/s Penguin Petroleum Services Pvt. Limited) (Advance Authorization No. 0310799408 dated 14.10.2015)

Advance Authorisation may be ratified as under:

1. I/D of export item may be corrected as 4.85".
2. I/D of import item may be corrected as 4.74".
3. Quantity of import item may be allowed as 180 Nos. on net to net basis. Weight of import item may accordingly be reduced as 36.193 MT.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/23/2016-TSW/83 dated 22 /03/2016


बलजीत सिंह/BALJIT SINGH
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Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Division

88
22.3.16

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorizations (AAs) No 5610004520 dated 21.01.2015 and 5610004725 dated 23.10.2015 - M/s RSAL Steel Private Limited Indore

DGFT may refer to the UO Note No 01/81/50/AM-15-DES-2/65 dated 16.03.2015 and 01/81/50 /AM-/DES-2 dated NIL whereby the request of M/s RSAL Steel Private Limited Indore have been forwarded to Ministry of Steel for ratification of the above-mentioned Advance Authorization.

It may be noted that the export product is covered under **SION C 473** of Handbook of Procedures Vol-II. The quantity of Zinc has been calculated as per Engineering Table No 2. The quantity of Hot Rolled Alloy Steel Sheets/strips/wide coils of relevant grade has been allowed on the content basis as per SION C473. The quantity of items of import to be allowed under the aforesaid AAs has been calculated based on per tonne of export product in the Excel sheets enclosed herewith for further necessary action.



(S.K.Bhatnagar)

Deputy Industrial Adviser

Telefax: 011-23062490

Encl: as above

Shri P.Sahu, FTDO, DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(23)/2015-TW- Vol-I dated 16.02.2016


उद्योग विभाग, भारत सरकार
उप-निदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi

88
22.3.16

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m ²)	Quantity of Input per ton of export product							
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevant grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Pickling Oil (Kg)	Steel Strapping (Kg)	VCI Rusto- Paper (Sq Metre)	
1	5610004520 dated 21.01.2015	Cold rolled Galvanized (Plan/corrugated) Alloy Steel Sheets/ Strips/ Wide Coils of relevant grade having thickness 0.22 to 1.50 mm and zinc coating 90 -275 gms/m ²	5494.819										
			505.654	0.22	90	60.80	1050.0	1.25	0.35	0.45	2.00	5.00	
			128.600	0.25	100	53.46	1058.2	1.25	0.35	0.45	2.00	5.00	
			102.216	0.27	90	47.70	1064.7	1.25	0.35	0.45	2.00	5.00	
			1128.467	0.30	90	47.70	1064.7	1.25	0.35	0.45	2.00	5.00	
			248.618	0.32	90	40.45	1072.8	1.25	0.35	0.45	2.00	5.00	
			509.720	0.33	90	40.45	1072.8	1.25	0.35	0.45	2.00	5.00	
			108.608	0.35	90	40.45	1072.8	1.25	0.35	0.45	2.00	5.00	
			53.146	0.35	120	49.48	1062.7	1.25	0.35	0.45	2.00	5.00	
			78.096	0.36	90	35.10	1078.8	1.25	0.35	0.45	2.00	5.00	
			51.465	0.36	100	35.10	1078.8	1.25	0.35	0.45	2.00	5.00	
			254.815	0.42	100	31.01	1083.3	1.25	0.35	0.45	2.00	5.00	
			196.070	0.47	100	27.77	1087.0	1.25	0.35	0.45	2.00	5.00	
			31.184	0.60	180	43.48	1069.4	1.25	0.35	0.45	2.00	5.00	
			146.925	0.96	180	25.69	1089.3	1.25	0.35	0.45	2.00	5.00	
			73.903	1.00	180	25.69	1089.3	1.25	0.35	0.45	2.00	5.00	
			101.810	1.12	100	11.52	1105.1	1.25	0.35	0.45	2.00	5.00	
			48.335	1.20	90	11.52	1105.1	1.25	0.35	0.45	2.00	5.00	
			120.362	1.20	180	21.79	1093.6	1.25	0.35	0.45	2.00	5.00	
			487.105	1.25	275	31.88	1082.4	1.25	0.35	0.45	2.00	5.00	
			306.902	1.40	180	18.56	1097.2	1.25	0.35	0.45	2.00	5.00	
			762.639	1.50	180	17.29	1098.7	1.25	0.35	0.45	2.00	5.00	
			50.179	1.50	275	27.48	1087.3	1.25	0.35	0.45	2.00	5.00	

बलजीत सिंह/BALJIT SINGH
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88
22.3.16

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m ²)	Quantity of Input per ton of export product						VCR Rusto Paper (Sq Metre)
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Pickling Oil (Kg)	Steel Strapping (Kg)	
1	5610004725 dated 23.10.2015	Cold rolled Galvanized (Plan/corrugated) Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade having thickness 0.18 to 1.50 mm and zinc coating 90 -275 gms/m ² .	5041.862									
			337.072	0.18	90	74.410	1034.8	1.25	0.35	0.45	2.00	5.00
			26.642	0.18	100	74.410	1034.8	1.25	0.35	0.45	2.00	5.00
			282.428	0.20	90	66.920	1043.2	1.25	0.35	0.45	2.00	5.00
			25.946	0.20	100	66.920	1043.2	1.25	0.35	0.45	2.00	5.00
			599.274	0.22	90	60.800	1050.0	1.25	0.35	0.45	2.00	5.00
			981.621	0.25	90	53.460	1058.2	1.25	0.35	0.45	2.00	5.00
			26.370	0.25	100	53.460	1058.2	1.25	0.35	0.45	2.00	5.00
			286.054	0.29	80	37.060	1076.6	1.25	0.35	0.45	2.00	5.00
			106.259	0.29	90	47.700	1064.7	1.25	0.35	0.45	2.00	5.00
			103.178	0.30	90	47.700	1064.7	1.25	0.35	0.45	2.00	5.00
			47.822	0.30	100	47.700	1064.7	1.25	0.35	0.45	2.00	5.00
			102.546	0.32	90	40.450	1072.8	1.25	0.35	0.45	2.00	5.00
			195.660	0.33	80	31.430	1082.9	1.25	0.35	0.45	2.00	5.00
			494.569	0.33	90	40.450	1072.8	1.25	0.35	0.45	2.00	5.00
			99.803	0.34	90	40.450	1072.8	1.25	0.35	0.45	2.00	5.00
			75.404	0.35	90	40.450	1072.8	1.25	0.35	0.45	2.00	5.00
			53.566	0.40	90	35.100	1078.8	1.25	0.35	0.45	2.00	5.00
			53.276	0.45	90	31.010	1083.3	1.25	0.35	0.45	2.00	5.00
			308.030	0.60	120	28.090	1086.6	1.25	0.35	0.45	2.00	5.00
			26.913	0.50	180	52.590	1059.2	1.25	0.35	0.45	2.00	5.00
			42.001	0.60	180	43.480	1069.4	1.25	0.35	0.45	2.00	5.00
			23.817	0.70	180	37.060	1076.6	1.25	0.35	0.45	2.00	5.00
			40.872	0.80	180	32.290	1081.9	1.25	0.35	0.45	2.00	5.00
			24.404	0.80	175	51.390	1060.5	1.25	0.35	0.45	2.00	5.00
			127.935	0.96	180	25.690	1089.3	1.25	0.35	0.45	2.00	5.00
			48.227	1.00	180	25.690	1089.3	1.25	0.35	0.45	2.00	5.00
			101.503	1.20	90	11.520	1105.1	1.25	0.35	0.45	2.00	5.00
			40.492	1.20	180	21.790	1093.6	1.25	0.35	0.45	2.00	5.00
			307.860	1.25	275	31.880	1082.4	1.25	0.35	0.45	2.00	5.00
			52.318	1.50	180	17.290	1098.7	1.25	0.35	0.45	2.00	5.00

UDYOG SHAWAN, NEW DELHI
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Govt. of India

UDYOG SHAWAN, NEW DELHI
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Govt. of India

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

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22.03.16

संख्या

No.....17(6)/2016-IPHW

दिनांक

Date 22.2.2016...

M/s FCI OEN Connectors Ltd.
29/2089, Thykoodam
Thirpunithur Roade Vyttila
Cochin, Kerala-682019

Sub:- Application for ratification of norms of Advance Licence No. 1010059305 dated 30.10.2015 for export of "Protection Block, Span Cable Assembly".

Sir,

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.
- Details of export product
 - Quantity of import items required for manufacturing one unit of export product without any wastage
 - Wastage claimed in manufacturing process
 - Justification of wastage

Yours faithfully


(Asha Nangia)
Director

Copy to:

✓ Shri Pradyumna Sahu
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT U.O. No. 01/81/50/443/AM16/DES-11/125 dated 5.2.2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- 74 -



ELECTRONICS INDIA
Billion Needs Million Chips

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

Government of India
Ministry of Steel
Technical Division

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22.03.16

DGFT may please refer to their UO No. 01/81/50/444/AM-16/DES-2/83 dated 05.02.2016 regarding ratification of norms in terms of Para 4.7 of HBP (Vol) of Advance Authorization (AA) No. 0310800059 dated 05.11.2015 of M/s POSCO Maharashtra Steel Pvt Limited, Mumbai. In this connection, the following information may be asked from the applicant for further processing of their aforesaid application:

- (1) Category/grades of steel in the description of item of import and export.
- (2) Breakup of thickness of each item to be exported and quantity thereof and calculation of quantity of import item strictly as per SION under the aforesaid AA.


(S.K. Bhatnager)
Deputy Industrial Adviser

Shri P Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(12)/2014-TW dated 18.02.2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

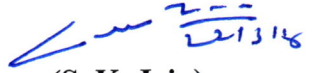
97
22.3.2016

NC Meeting dated 22/03/2016 - Case No. 11/22/81 (M/s Trishul Exotic (P) Ltd.)
(Advance Authorization No. 0510396517 dated 03.12.2015)

Advance Authorisation may be ratified as under on repeat basis:

1. Words "other than rectangular/square shape & containing 250000 Kgs. of Non-Magnetic Stainless Steel (Grade 201) " may be suffixed with the description of export product.
2. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 325000 Kgs. as 1.30 Kgs./Kg. content in the export products as per SION C-832.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/23/2016-TSW/97 dated 22 /03/2016



सहायक निदेशक/उप निदेशक
उप सहायक निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

98
22.03.16

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Licence No. 3410041739 dated 15.12.2015 - M/s Elect Steel Processing Industries, Baroda.

DGFT may refer to their UO No 01/81/50/449/AM-16/DES-2/84 dated 05.02.2016 whereby an application of **M/s Elect Steel Processing Industries, Baroda** has been forwarded to Ministry of Steel for our comments/views.

In the above connection, it may be noted that the applicant has applied for import of 257.5 MT Cold Rolled Grain (CRGO) Electrical Steel coil against export of 250 MT Prime CRGO slit coils.

In view of the above, Ministry of Steel recommends the import of Cold Rolled Grain Oriented (CRGO) Steel in coils form (Prime Quality) of relevant grade with wastage of 1.015 Kg/kg for the aforesaid export product subject to the condition that width of imported coils is more than the respective width of export products.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(3)/2016-TW dated 15.02.2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
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Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
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विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

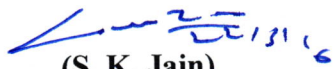
101
22. 3. 2016

NC Meeting dated 22/03/2016 - Case No. 10/22/81 (M/s Veer - O- Metals Pvt. Limited)
(Advance Authorization No. 0710109242 dated 08.01.2016)

Advance Authorisation may be ratified as under on repeat basis:

1. Specific list of export items (Sheet metal Components) may be specified as per enclosed Annexure.
2. Quantity of export products may also be specified as 53850 Nos. in addition to their weights.
3. Words "of relevant thickness" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 128.681 MT as 1.057 Kg./Kg. content in the export products after taking 2/3rd recovery from scrap.
4. Net weight of import item at Sl. No. 2 may be specified as 10600 Kgs.
5. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/23/2016-TSW/101 dated 22 /03/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

$$\begin{array}{r} 101 \\ \hline 22.3.16 \end{array}$$

VEER-O-METALS PVT LTD A-02 BEL INDUSTRIAL ESTATE JALHALLI BANGLORE-560 013

LIST OF EXPORT PRODUCTS

LIST OF EXPORT PRODUCTS																									
Sl. #	Part Name	Description of the Components to Be Exports	Grade of Sheets Required	Sheets Thickness	Total Quantity in Nos	Gross Wt/part in kgs	Net Wt After Shearing	Net Wt After Punching in KGS	Net Wt After Forming in KGS	Wastage/Components (in Kgs) (Col 7-9)	Total Gross Raw Material Wt Required (in Kgs)	Total Net Wt Used in Kgs	Total Wastage in Kgs (Col 13-14)	% age of Scrap	No of Rivets Used/ Part in Nos	Total Rivets Weight/ Part in KGS	Wt After Rivetting (Col 10+18) in KGS	Power coated in KGS per Part	Total Powder Required in KGS	Wt After Powder Coating in KGS	Total Rivets Required (Col: 6*17) in Nos	Net Wt of Rivets in the export product (Col 18*6) in KGS	Net Wt of Finish ed Goods / Part in KGS	Grand Total Net Weight of Export KGS	
1	2	3	4	5	6	7	8	9	10	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	
1	870-0178A	PARTITION PLATE PCB CL20/25KW ROHS	AA5052 H32	AL 2500x940x1.5 mm	4800	0.840		0.770		0.070	4032.00	3696.00	336.00	8.33	10	0.080	0.850	0.000	0.000	0.850	48000	384	0.850	4080.00	
2	0M-816770A	ASSY CHASSIS INVERTER CL20/25KW ROHS	AA5052 H32	AL 1220X2000X3mm	4800	8.270		7.230		1.040	39696.00	34704.00	4992.00	12.58	141	1.128	8.358	0.000	0.000	8.358	676800	5414.4	8.358	40118.40	
3	0M-77367A	ASSY COVER REAR CL20/25KW ROHS	AA5052 H32	AL 2500x1250x2mm	4800	4.368		3.730		0.638	20966.40	17904.00	3062.40	14.61	42	0.336	4.066	0.000	0.000	4.066	201600	1612.8	4.066	19516.80	
4	870-0179	SHIELD LCD DISPLAY CL20/25KW ROHS	AA5052 H32	AL 1250x1290x1.2mm	4800	0.160		0.140		0.020	768.00	672.00	96.00	12.50	4	0.032	0.172	0.000	0.000	0.172	19200	153.6	0.172	825.60	
5	870-94243	FAN PLATE INVERTER CL20/25KW ROHS	AA5052 H32	AL 2500x1250x2mm	4800	0.900		0.790		0.110	4320.00	3792.00	528.00	12.22	4	0.032	0.822	0.000	0.000	0.822	19200	153.6	0.822	3945.60	
6	0M-818640B	ASSY WALL MOUNT BRK INV CL20/25KW ROHS	AA5052 H32	AL 2500x1250x2mm	4800	2.170		1.950		0.220	10416.00	9360.00	1056.00	10.14	0	0.000	1.950	0.000	0.000	1.950	0	0	1.950	9360.00	
7	0M-818690	ASSY CHASSIS BOS IEC CONF1 CL20/25KW ROHS	AA5052 H32	AL 1000x2500x2mm	800	7.340		6.010		1.330	5872.00	4808.00	1064.00	18.12	54	0.432	6.442	0.000	0.000	6.442	43200	345.6	6.442	5153.60	
8	0M-818691	ASSY CHASSIS BOS IEC 2-3-4-5 CL20/25KW	AA5052 H32	AL 1000x2500x2mm	2600	7.490		6.140		1.350	19474.00	15964.00	3510.00	18.02	80	0.640	6.780	0.000	0.000	6.780	208000	1664	6.780	17628.00	
9	0M-12083A	ASSY WALL MOUNT BRK BOS CL20/25KW ROHS	AA5052 H32	AL 1250x2500x2mm	4490	5.680		4.660		1.020	25503.20	20923.40	4579.80	17.96	4	0.032	4.692	0.000	0.000	4.692	17960	143.68	4.692	21067.08	
10	0M-817548A	ASSY CONNECTOR COVER BOS CL20/25KW ROHS	AA5052 H32	AL 1000x2500x2mm	4490	0.365		0.350		0.015	1638.85	1571.50	67.35	4.11	0	0.000	0.350	0.000	0.000	0.350	0	0	0.350	1571.50	
11	870-24790	PLATE I/P BOS PV CON CL20/25KW ROHS	AA5052 H32	AL 2500x1000x2 mm	1400	0.290		0.250		0.040	406.00	350.00	56.00	13.79	1	0.008	0.258	0.000	0.000	0.258	1400	11.2	0.258	361.20	
12	870-26692A	CABLE TRAY BOS COMM CL20/25KW ROHS	AA5052 H32	AL 2500x1250x1.2 mm	4490	0.170		0.160		0.010	763.30	718.40	44.90	5.88	0	0.000	0.160	0.000	0.000	0.160	0	0	0.160	718.40	
13	870-26693A	BRACKET DC DISCONNECT CL20/25KW ROHS	AA5052 H32	AL 2500x1000x2 mm	4490	0.060		0.040		0.020	269.40	179.60	89.80	33.33	3	0.024	0.064	0.000	0.000	0.064	13470	107.76	0.064	287.36	
14	0M-816639A	ASSY CHASSIS BOS UL 2-3-4-5 CL20/25KW	AA5052 H32	AL 1000x2500x2mm	850	7.510		6.310		1.200	6383.50	5363.50	1020.00	15.98	73	0.584	6.894	0.000	0.000	6.894	62050	496.4	6.894	5859.90	
15	0M-817031A	ASSY CHASSIS BOS UL BASE CL20/25KW ROHS	AA5052 H32	AL 1000x2500x2mm	240	7.460		5.950		1.510	1790.40	1428.00	362.40	20.24	54	0.432	6.382	0.000	0.000	6.382	12960	103.68	6.382	1531.68	
16	870-24789	PLATE I/P BOS CG CL20/25KW ROHS	AA5052 H32	AL 2500x1000x2 mm	1200	0.29		0.22		0.070	348.00	264.00	84.00	24.14	1	0.008	0.228	0.000	0.000	0.228	1200	9.6	0.228	273.60	
					53850						142647	121698	20949	242	471	4	48	0	0	48	1325040	10600	48	132299	

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For VEER-CHANDRA PVT. LTD.

S. P. NINGASWAMY
Asst. Manager-Commercial

-79-

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विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
प्रिन्ट प्रोडर डिपार्टमेंट ऑफिसरी
Foreign Trade Development Officer
Department of Foreign Trade
Ministry of Commerce
उत्तराखण्ड न्यू देहली

AR-671

22.3.2016

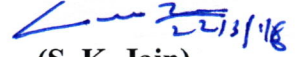
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/03/2016 - Case No. 671-A/R (M/s Theeta Electricals Pvt. Ltd.)
(Advance Authorization No. 0510393077 dated 04.02.2015)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 2 may be corrected as 28800 Kgs.
2. Import items at Sl. No. 1 to 3, 5 to 13, 16 to 21 shall be of relevant grade.
3. Quantities of import items at Sl. No. 1 to 22 may be allowed on net to net basis as claimed by the firm

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/23/2016-TSW/671-A/R dated 22/03/2016



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-675
22.3.16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Kotsons Pvt Ltd for ratification of norms of AA no -0610038100 dtd 25-03-15.

DES-II, DGFT may kindly refer to the above mentioned AA of M/S Kotsons Pvt Ltd. The firm may be asked to submit calculations as per Technical details prescribed in S.no II , Annexure to appendix 4E in Hand Book of Appendixes in Ayat Niryat forms.

This issues with the approval of IA (KKT).


B.C.Nayak
Development Officer
09-03-16

DGFT, FTDO, DES-II
Deptt. of HI, UO No 3(128)/15-TSW(B)

dated


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
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Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

AR-677
22.3.2016

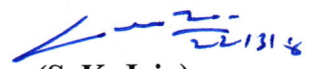
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/03/2016 - Case No. 677-A/R (M/s Jindal Saw Limited)
(Advance Authorization No. 0510392999 dated 28.01.2015)**

Following clarification may be issued to the firm:

1. Quantity of import item No, 20 (wire mesh roll) has been allowed as 8223.2 Sq. Meters i.e. 240 rolls of size 7.5" (Width) x 180 meters (Length) inclusive of 5 % wastage.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/23/2016-TSW/677-A/R dated 22 /03/2016



बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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विदेश व्यापार महानिदेशालय
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भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-680
22.03.16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Asiatic Electrical & switch Gear for ratification of norms of AA no -0510186618 dt 13-07-06.

DES-II, DGFT may kindly refer to the above mentioned AA of M/S Asiatic Electrical & switch Gear. The applicant has requested for ratification of norms as per details given below.
Export

Sl. No.	Item	Quantity
1	L.V. Switch Disconnecter, 125 A-160A with Indian Fuse Resultant product to include content of imported copper Strips @ 0.826 kgx1500= 1239 kg.	1500 Nos.
2	L.V. Switch Disconnecter, 125 A-160A with Imported Fuse Resultant product to include content of imported copper Strips @ 0.826 kgx1500= 1239 kg.	1500 Nos.

Import

1. Copper Strip- 2505 kg
2. 30 mm Fuse Links- 4500 Nos.

This Office recommends import of item no1 @ 1.01 kg/Kg content in export product taking clue from SION C-1303 & 1304. Item no. 2 is a component which will be used in the manufacture of export item no 2 and may be allowed under GN-4 with accountability clause.

This issues with the approval of IA (KKT).


B.C. Nayak
Development Officer
25-02-16

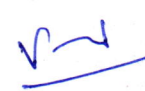
DGFT, FTDO, DES-II

Deptt. of HI, UO No 3(19)/16-TSW(B)

dated 25.02.2016.


बलजीत सिंह/BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
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Udyog Bhawan, New Delhi

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

AR-681
22.3.16

Subject: 100% EOU- M/s Owari Precision Products Pvt Ltd

Norms may be recommended as follows:-

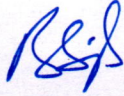
Wastage may be allowed as per MSME DI Bangalore report **except** the 2% wastage due to rejections.

This issue with the approval of Director(ME).



(KS Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/42/2016-MMM&A-DCMSME dated 16.02.16



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Department of Industrial Policy & Promotion
(TSW)

AR-682
22.3.2016

NC Meeting dated 22/03/2016 - Case No. 682-A/R (M/s Sterlite Technologies Limited) (Advance Authorization No. 0310798121 dated 13.08.2015)

Status quo may be maintained and the quantity of import item at Sl. No. 4 (overhead conductor grease) may be allowed upto 2 % of FOB value of export item at Sl. No. 1.

Norms committee may take a view

Norms Committee II

DIPP No. 12/23/2016-TSW/682-A/R dated 22/03/2016

(S. K. Jain)
Development Officer

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